

भिन्न होगी। भूमि को खेती योग्य बनाने पर जो कुल व्यय होगा, उसका व्यौरा अभी तैयार नहीं किया गया है किन्तु मोटे अनुमान के अनुसार इस पर लगभग 750 लाख रुपए की लागत आयेगी। चकि भूमि सर्वेक्षण पूर्ण होने के उपरान्त ही अनाज के अधीन भूमि का क्षेत्र निर्धारित किया जायेगा इस लिये इस अवस्था में यह बताना, कि कितना अनाज उस भूमि में उत्पन्न होगा, सम्भव नहीं है।

(ख) इस नई खेती योग्य बनाई गई भूमि पर मिले जूले व्यक्तियों को बसाया जाना दृष्टि में रखा गया है। पूर्वी पाकिस्तान से आये विस्थापित बर्मा तथा श्रीलंका से लौटे भारतीय, मुख्य भूमि के कुछ व्यक्ति जो विशिष्ट कार्यक्रम की आवश्यकताओं को पूरा कर सकेंगे तथा स्थानीय व्यक्ति इससे लाभ उठावेंगे।

#### **Wage Board for leather Industry**

**1803. Shri S. M. Banerjee:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the Leather Wage Board has started functioning;

(b) if so, whether Government have asked the Wage Board to recommend interim relief to the leather workers; and

(c) the reaction of the Wage Board thereto?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):**

(a) Yes.

(b) and (c). The terms of reference of the Wage Board are wide enough to include consideration of the question of interim relief to workers if the Board thinks fit. The Board has not made any recommendations so far in this regard.

#### **Wage Board for Engineering Industries**

**1804. Shri S. M. Banerjee:**  
**Shri Indrajit Gupta:**

**Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**  
**Shri Dinen Bhattacharya:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the Wage Board for the engineering industries has not yet submitted its report;

(b) if so, the reasons therefor;

(c) whether the interim relief has been paid by all units;

(d) if not, the number of those units which have not paid the interim relief; and

(e) the steps taken in the matter?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) and (b). The Wage Board has not yet submitted its final report. The engineering industries are spread all over the country. The Board has to visit important establishment and consult and hear numerous organisations of workers and employers. However, it is trying to complete the work as expeditiously as possible.

(c) to (e). The recommendations of the Wage Board for grant of interim relief were accepted by Government on 23 July, 1966 and the interests concerned have been requested to implement the Board's recommendations. It is too early to indicate the progress of implementation.

गोमतेश्वर की संगमरमर की स्तूति

1805. श्री हुकम चन्द कछवाय :

श्री रामेश्वरानन्द :

श्री रघुनाथ सिंह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में चालगीर की 800 फुट ऊंची पहाड़ी पर गोमतेश्वर की 50 फुट एक ऊंची एक

संगमरमर की मूर्ति स्थापित करने का निर्णय किया गया है;

(ख) क्या यह भी सच है कि इस मूर्ति पर लगभग 1 लाख रुपये खर्च होने का अनुमान है;

(ग) यह मूर्ति कब तक पूरी हो जायेगी, और कब स्थापित हो जायेगी; और

(घ) यह मूर्ति किस देवता की होगी?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) से (घ). सरकार का ऐसा कोई प्रस्ताव नहीं है। किन्तु ऐसा मालूम हुआ है कि पंचकल्य समिति पारसनाथ चोलगिरी नामक एक प्राइवेट संगठन ने चोलगिरी पहाड़ी पर "बाहुबाली स्वामी" की मूर्ति स्थापित करने का प्रस्ताव किया है। ऐसा पता लगा है कि इस कार्य पर लगभग एक लाख रुपये खर्च होगा और समिति इसे 1½ वर्ष में पूरा करने की आशा करती है।

नागा विद्रोहियों द्वारा गोली का चलाया जाना

1806. श्री हुकम चन्द कश्यप :  
श्री रघुनाथ सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नागा विद्रोहियों ने मई, 1966 के मध्य में मनीपुर जिले में मनीपुर राइफल्स के जवानों पर अंधाधुन्ध गोली चलाई गई थी;

(ख) क्या यह भी सच है कि एक स्वयंभू लेफ्टिनेंट तथा एक सिपाही एकट्टे गये और उनसे बड़ी मात्रा में कारतूस, पिस्तौल तथा बन्दूकें बरामद की गई; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : (क) 12 मई को मनीपुर राइफल्स के गश्ती दल पर विद्रोहियों ने स्टेनगन के पांच राउन्ड और 303 की राइफल के 7 राउन्ड चलाये। विद्रोहियों की सख्या का पता नहीं चला। हमारी ओर कोई हताहत नहीं हुआ।

(ख) 13-5-66 को कोयडे ग्राम के निकट ग्रामीणों ने स्वयंभू लेफ्टिनेंट नोबलो अंगामी और सिपाही घोतेहू अंगामी को गिरफ्तार किया। उनके पास से एक पिस्तौल, चौदह राउन्ड रिवाल्वर के कारतूस, एक राइफल जिसके साथ 4 राउन्ड गोलियां भी थीं, एक डेटोनेटर और कारतूसों की एक थैली बरामद हुई।

(ग) एक मामला दर्ज कर लिया गया और अब उसकी जांच की जा रही है।

#### Business hours in Delhi

1807. Shrimati Savitri Nigam: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether there is any proposal to keep the Delhi shops open for 20 hours a day and to remove the great inconvenience which the consumers of Delhi have to face because of very short duration of time available for shopping; and

(b) if so, the decision taken in the matter.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):  
(a) No.

(b) Does not arise.

High Power Committee for Mizo Hills

1808. Shri Vishwa Nath Pandey:  
Shri D. D. Puri:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Assam Government have set up a

high-power Committee to deal expeditiously with all matters relating to Mizo Hills; and

(b) if so, the reaction of Government thereto?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) No Sir. The Chief Secretary with the aid of a Joint Secretary takes immediate action on all matters relating to Mizo District.

(b) Does not arise.

#### Wage Board for Tea Plantations

1809. **Shri Vishwa Nath Pandey:**  
**Shri Yashpal Singh:**  
**Shri A. K. Gopalan:**  
**Shri Imbichibava:**  
**Shrimati Jyotsna Chanda:**  
**Shri Onkar Lal Berwa:**  
**Shri P. C. Borooah:**  
**Shri Hukam Chand**  
**Kachhavaiya:**  
**Shri Bade:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to the reply given to Unstarred Question No. 1351 on the 2nd March, 1966 and state:

(a) whether the Central Wage Board for Tea Plantations has submitted its report to Government;

(b) if so, its main recommendations and Government's decision thereon; and

(c) if the reply to part (a) above be in the negative, the reasons for the delay?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):**  
 (a) Yes, Sir.

(b) Copies of Government Resolution announcing acceptance of the Board's recommendations were placed on the Table of the Sabha on the 27th July, 1966. The recommendations of

the Board are appended to the Resolution.

(c) Does not arise.

#### University in Himachal Pradesh

1810. **Shri Vishwa Nath Pandey:** Will the Minister of Education be pleased to state:

(a) whether the Government of Himachal Pradesh have requested the Union Government to establish a University in the State of Himachal Pradesh; and

(b) if so, Government's reaction thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) The Himachal Pradesh Administration has asked for the concurrence of the University Grants Commission and the Central Government for the establishment of a University in Himachal Pradesh during the 4th Plan period.

(b) The Standing Committee set up by the University Grants Commission to consider proposals for the establishment of universities in the Fourth Plan has decided to postpone the consideration of the proposal, in view of the impending re-organisation of the State of Punjab.

The general policy of the Government is to set up, as far as possible, university centres instead of new universities during the Fourth Plan period.

#### Eradication of Illiteracy

1811. **Shri Vishwa Nath Pandey:**  
**Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 3990 on the 20th April, 1966 and state:

(a) whether the UNESCO has since considered finally the scheme about the eradication of literacy in the country;

(b) if so, the main features thereof; and

(c) Government's reaction thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) No, Sir. The matter is still under the consideration of Government of India.

(b) and (c). Do not arise.

### Mahavir Jayanti

**1812. Dr. L. M. Singhvi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have considered the long standing demand of Jains to declare Mahavir Jayanti a holiday in view of the great place of spiritual and philosophical pre-eminence occupied by Lord Mahavira;

(b) if so, whether Government propose to accept the suggestion; and

(c) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):** (a) The matter has been considered on several occasions.

(b) and (c). The number of holidays at present observed in Government of India offices have been prescribed as 16 on the basis of recommendations made by the Second Pay Commission. It has not been found possible to increase this number, as more holidays affect the transaction of public business. "Mahavir Jayanti" is, however, included in the list of restricted holidays and any Jain or other employee wishing to participate in the religious functions can avail of it.

### अवैध शराब

**1813. श्री नवल प्रभाकर :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में जनवरी, 1966 से लेकर 30 जून, 1966 तक कितनी अवैध शराब पकड़ी गई; और

(ख) इसके लिये कितना जुर्माना किया गया ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्याचरण शुक्ल) : (क) 18398 बोटल ।

(ख) इस अवधि में 1014 मामले दर्ज किये गये जिन में से अब तक 244 मामलों में सजा हो गई । इन मामलों में न्यायालयों ने 25,700 रु० राशि जुर्माना किया । तीन मामलों में सम्बन्धित व्यक्तियों को रिहा कर दिया गया ।

### Stenographers' Examination

**1814. Shri Shree Narayan Das:** Will the Minister of Home Affairs be pleased to state:

(a) whether, the result of the Stenographers' examination (1965) has been published;

(b) if so, when it was published;

(c) whether the examination for the year 1966 has been held; and

(d) if so, when?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir.

(b) 18-5-1966.

(c) and (d). The written test in connection with the Stenographers' Examination, 1966 was held by the U.P.S.C. on the 25th May, 1966. Short-hand tests for the candidates qualifying in the written test are likely to be held sometime in November, 1966.

### Books for Children

**1815. Shri Madhu Limaye:**  
**Shri Kishen Pattanayak:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of Education be pleased to state:

(a) whether Government have made any study of the children's books pub-

lished in various languages in India in regard to their quality, price and sales;

(b) whether the publishers and writers of these books applied for any subsidy to Government; and

(c) whether Government offered to pay, on its own, any subsidy to these writers/publishers?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) to (c). No such study has been made by Government; nor have publishers or writers applied to Government for subsidy. Government have not offered on its own any subsidy to writers/publishers. They have, however, a scheme of National Prize Competition for children's literature in all India languages to encourage writers/publishers to produce good books for children.

#### Examination System

1816. **Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri K. N. Tiwary:**  
**Shri Bibhuti Mishra:**  
**Shri Mohammed Koya:**  
**Shri Krishnapal Singh:**  
**Dr. Mahadeva Prasad:**  
**Shrimati Maimoona Sultan:**  
**Shri M. K. Kumaran:**

Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has suggested any changes in the examination system to eliminate colossal failures and wastage and the resulting student dissatisfaction; and

(b) if so, the steps taken by the Central and State Governments to reform the system?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). The University Grants Commission appointed an

Examination Reforms Committee to suggest necessary reforms in the examination system and to examine the incidence of high failure rates and wastage in Indian Universities and Colleges. The Committee came to the conclusion that any worthwhile improvement in the examination system involves not merely an improvement in its techniques but also betterment of the conditions in which the teaching-learning process is carried on.

2. The Committee made specific recommendations in this regard relating to (i) admission procedures, (2) teaching methods, (3) combination and tabulation of marks, (4) spacing of examinations, (5) classification of successful candidates, (6) tutorials and seminars, (7) internal assessment, (8) objective tests, short answer tests, open book tests, viva voce etc.

3. The report of the Committee was circulated to the Universities for their comments. The replies received from the Universities as well as the discussions at the Vice-Chancellors' Conference (1962) revealed that the Universities were in general agreement with the recommendations of the Committee. The Commission has requested the Universities to indicate the steps taken or proposed to be taken on them. The Commission also proposes to organise a Seminar to discuss the important issues related to examination reforms.

#### New Universities in U.P.

1817. **Shri S. M. Banerjee:** Will the Minister of Education be pleased to state:

(a) whether more Universities are to be set up in U.P.;

(b) if so, whether Kanpur will also have one; and

(c) whether final decision has been taken in this matter?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). The Kanpur

and Meerut Universities Act setting up these Universities came into operation with effect from the 5th January, 1966. The Universities are expected to start functioning soon. The State Government of Uttar Pradesh has further proposed the establishment of a University at Nainital. The proposal is under consideration.

#### Election of M.Ps. from Kashmir

1818. **Shri Yashpal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether a Presidential Order for the direct election of Members of Parliament from Kashmir has been issued; and

(b) if so, when the delimitation of Constituencies for these seats would be completed?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) This is expected to be completed by the middle of October, 1966.

#### State Education Ministers' Conference

1819. **Shri Yashpal Singh:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri R. S. Pandey:**  
**Shri Sidheshwar Prasad:**  
**Shri Bibhuti Mishra:**  
**Shri K. N. Tiwary:**  
**Shri Madhu Limaye:**  
**Shri S. M. Banerjee:**  
**Shri A. N. Vidyalkar:**  
**Shri Shree Narayan Das:**  
**Shri Vishwa Nath Pandey:**  
**Shri Ram Harkh Yadav:**  
**Dr. Mahadeva Prasad:**  
**Shri R. Barua:**  
**Shri M. K. Kumaran:**

Will the Minister of Education be pleased to state:

(a) the broad outlines of the subjects discussed at the State Education Ministers' Conference held in Madras in the third week of June, 1966; and

(b) the decision arrived at at the conference?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). A copy of the agenda and a list of important recommendations of the Conference is laid on the Table of the House. [Placed in Library. See No. LT-6735/66].

#### वैज्ञानिक कार्य में समन्वय

1820. **श्री सिद्धेश्वर प्रसाद :**  
 क्या शिक्षा मंत्री 11 मई, 1966 के अंतरांकित प्रश्न मध्या 5161 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) वैज्ञानिक तथा औद्योगिक अनुसंधान बोर्ड द्वारा नियुक्त की गई विशेषज्ञ समिति की सिफारिशों के आधार पर वैज्ञानिक अनुसंधान कार्य में समन्वय लाने के लिये क्या कार्यवाही की गई है, और

(ख) विदेशों में काम कर रहे भारतीय वैज्ञानिकों को वापस बुलाने तथा उन्हें रोजगार देने के लिये क्या कार्यवाही की गई है ?

शिक्षा मंत्री (श्री मु० क० चागला):

(क) वैज्ञानिक और औद्योगिक अनुसंधान बोर्ड की सिफारिश के अनुसार विशेषज्ञ समिति के गठन के प्रश्न पर अभी विचार किया जा रहा है ।

(ख) विदेश स्थित भारतीय वैज्ञानिकों और तकनीकी कर्मचारियों को भारत में रोजगार दिलाने के लिए वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद ने निम्नलिखित कदम उठाये हैं :—

(i) वी० अ० अ० प० के विशेष अनुभाग में जिन भारतीय वैज्ञानिकों के नाम दर्ज हैं उन्हें भारत में रोजगार प्राप्त करने में यथासंभव सहायता दी जाती है ।

(ii) 'वैज्ञानिक पूल' में भारत लौटने वाले सुयोग्य वैज्ञानिकों और टेक्ना-लोजीविज्ञों के लिए अस्थाई रोजगार की व्यवस्था है और इससे उन्हें उपयुक्त नियमित रोजगार ढूढने में सहायता मिलती है ।

(iii) सरकारी विभाग तथा अन्य संगठन अग्रिमंध्य पद बना सकते हैं और इन पदों पर विदेशों में कार्य और अध्ययन करने वाले वैज्ञानिकों की शोघ्रता से अस्थाई नियुक्ति की जा सकती है ।

(iv) संघ लोक सेवा आयोग और वै० तथा औ० अ० परिषद द्वारा अधिसूचित प्रमुख पदों को भारतीय मिशनों द्वारा अपने आवधिक प्रकाशनों में भी घोषित किया जाता है ताकि विदेशों में कार्य करने वाले भारतीय वैज्ञानिकों का ध्यान आकर्षित किया जा सके ।

(v) विदेशों का दौरा करने वाले वै० तथा औ० अ० परिषद की प्रयोगशालाओं संस्थानों के अध्यक्ष उनसे मिलने वाले भारतीय वैज्ञानिकों को उपयुक्त पदों पर नियुक्त करने की उपयुक्तता पर विचार करते हैं ।

(vi) भारत में उपयुक्त रिक्त स्थानों के लिए उम्मीदवारों का इण्टरव्यू

करने के हेतु संघ लोक सेवा आयोग के अध्यक्ष अथवा सदस्य भी विदेशों का दौरा करते हैं ।

(vii) वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद के अग्रिम पदों के लिए चुने जाने पर विदेशों में कार्य करने वाले भारतीय वैज्ञानिकों को भारत लौटने की सुविधा की दृष्टि से उन को स्वयं के लिए तथा परिवार के लिए 'इकोनोमी' श्रेणी का हवाई किराया भी दिया जा सकता है वशतें कि वे कम से कम तीन वर्ष तक संस्था में कार्य करने का आश्वासन दें ।

#### नेफा में प्रधान कार्यालय :

1821. श्री म० ला० द्विवेदी :  
श्री सिद्धेश्वर प्रसाद :  
श्री भागवत शा अजाद :  
श्री स० चं० सामन्त :  
श्री सुबोध हंसदा :  
श्रीमती रेणुका बड़कटकी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेफा के लोगों ने मांग की है कि नेफा प्रशासन का प्रधान कार्यालय शिलांग के बजाय उन के प्रदेश में स्थापित किया जाना चाहिए ;

(ख) क्या उन्होंने यह भी मांग की है कि उन के प्रदेश में उप-आयुक्त को अधिक अधिकार दिये जाने चाहिए; और

(ग) यदि हां तो उनकी मांग स्वीकार करने में विलम्ब होने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हार्थी) : (क) प्रधान कार्यालय को शिलांग से नेफा में स्थानान्तरित करने की एक मांग है।

(ख) जी नहीं।

(ग) प्रधान कार्यालय को अन्दरूनी भागों में स्थानान्तरित करने की मांग को व्यावहारिक नहीं समझा जाता क्योंकि नेफा के अन्दर कोई ऐसा स्थान नहीं है जहाँ विभिन्न जिलों से की अपेक्षा आसानी से पहुंचा जा सकता हो।

विकास खंडों और पुलिस थानों में टेलीफोन

1822. श्री सिद्धेश्वर प्रसाद :

श्री रिशांग किशिंग :

वया संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में राज्यवार ऐसे कितने विकास खंड तथा पुलिस के थाने हैं जहाँ पर अभी तक सार्वजनिक टेलीफोन नहीं लगाये गये हैं;

(ख) उन स्थानों में सार्वजनिक टेलीफोन न लगाये जाने के क्या कारण हैं; और

(ग) सार्वजनिक टेलीफोन कब तक लगा दिये जायेंगे ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री जगन्नाथ राव) : (क) से (ग) एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया—देखिये संख्या एल० टी०-6736/66]।

कार्यालयों में हिन्दी का प्रयोग

1823. श्री रिशांग किशिंग :

श्री सिद्धेश्वर प्रसाद :

क्या गृह-कार्य मंत्री 23 अप्रैल, 1966 के तारांकित प्रश्न संख्या 719 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) हिन्दी में तैयार कागजातों के अंग्रेजी अनवाद की मांग करने वाले उच्च अधिकारियों द्वारा हिन्दी के प्रयोग में उत्पन्न की जा रही बाधाओं को दूर करने के लिए सरकार ने इस बीच क्या कार्यवाही की है;

(ख) केन्द्र में सचिव के दर्जे के कितने अधिकारी ऐसे हैं जो या तो केवल हिन्दी जानते हैं या केवल अंग्रेजी; और

(ग) स्थिति को सुधारने में सरकार की असफलता के क्या कारण हैं ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री छिद्याचरण शुक्ल) : (क) हिन्दी न जानने वाले कर्मचारियों की सुविधा के लिये हिन्दी की सामग्री के अंग्रेजी में अनुवाद कराने की आवश्यकता के कारण कोई बाधा नहीं पड़ती। ऐसे अनुवादों के लिए विभिन्न मंत्रालयों में पहले ही अनुवाद की व्यवस्था है। यदि आवश्यकता पड़ी तो इस व्यवस्था को और भी बढ़ाया जा सकता है।

(ख) भारत सरकार के सचिव के दर्जे के 8 अधिकारी ऐसे हैं जो केवल अंग्रेजी जानते हैं।

(ग) उपरोक्त भाग (क) के उत्तर को देखते हुए प्रश्न ही नहीं उठता।

केरल में हिन्दी का प्रचार

1824. श्री रिशांग किशिंग :

श्री सिद्धेश्वर प्रसाद :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केरल में अन्य अहिन्दी भाषी राज्यों की तुलना में हिन्दी का अधिक प्रचार हुआ है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) उन व्यक्तियों को केन्द्रीय सेवाओं में उपयुक्त नौकरी देने के लिए क्या कार्यवाही की गई है ?



शिक्षा मंत्रालय में उप-मंत्री ( श्री भक्त दर्शन ) : (क) और (ख) विभिन्न अहिन्दी भाषी राज्यों में हिन्दी की गति के बारे में कोई तुलनात्मक मूल्यांकन अभी तक नहीं किया गया है। अतः इस मंत्रालय का यह कहना कठिन है कि केरल में अन्य अहिन्दी भाषी राज्यों को तुलना में हिन्दी का आधिक प्रचार हुआ है। यह अवश्य कहा जा सकता है कि केरल में हिन्दी के प्रचार कार्य में केन्द्र की आर्थिक सहायता से अच्छी प्रगति हुई है।

(ग) यह मंत्रालय तो केवल हिन्दी के प्रचार, प्रसार और विकास ही का कार्य करता है। केन्द्रीय सेवाओं में नौकरियाँ दिलाने से इसका सम्बन्ध नहीं है। वैसे सभी अहिन्दी भाषी राज्यों के हिन्दी शिक्षा-प्राप्त व्यक्ति केन्द्रीय सेवाओं में नौकरी के अधिकारी हैं यदि वे निर्धारित योग्यताएँ रखते हों।

#### Short Term Training Courses for Science Graduates

1825. **Shri Sidheshwar Prasad:** Will the Minister of Education be pleased to state:

(a) whether any steps are being taken to provide short term training courses for such Science Graduates as are not suited for advanced scientific career; and

(b) if so, the details thereof?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). The Regional Colleges of Education are conducting a special one-year course in science education for science graduates to train them as teachers. It is also proposed to institute similar courses at selected university centres.

#### Skilled Operator Trainees in N.P.L.

1826. **Shri N. R. Laskar:** Will the Minister of Education be pleased to state:

(a) whether there are posts of skilled Operator Trainees in the National Physical Laboratory, New Delhi;

(b) whether it is a fact that the people working as skilled operator trainees in the N.P.L. are leaving the Laboratory because they have not been made regular for several years;

(c) the next grade of their promotion and the period for which they are kept trainees;

(d) whether there are any qualified persons from I.T.I. in the post of Skilled Operator Traineeship who have not been made regular and also not promoted to higher posts; and

(e) if so, the reasons for these anomalies and the action taken by Government to regularise these incumbents?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir.

(b) Out of 60 Operator Trainees (Skilled) 6 resigned of their own accord and services of 5 were terminated on account of unauthorised absence.

(c) The next grades of promotion are:

Designation	Scale of pay
(i) Junior Operator	Rs. 110-3-131
(ii) Senior Operator	Rs. 110-3-131-4-143 EB-4-155

No period of training has been specified as they are holding temporary posts in the scale of pay of Rs. 80-1-85-2-95-E.B.-3-110.

(d) There are 12 Operator Trainees (Skilled) with I.T.I. certificates and all of them are holding temporary posts in the scale of pay of Rs. 80-1-85-2-95-EB-3-110.

(e) Does not arise.

#### Workers in Industries

1827. **Shri Dinan Bhattacharya:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the managements of big industries like jute, coal and engineering have adopt-

ed the policy of not making the workers permanent even though these workers had been doing work of a permanent nature for pretty long time; and

(b) if so, the steps proposed to be taken in the matter?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Sabnawaz Khan):** (a) and (b). In so far as Coal Industry is concerned no major complaints in this regard have been received. A few complaints of a minor nature were received; most of them are settled between the parties. Disputes on this issue are dealt with under the Industrial Disputes Act.

In so far as Jute and Engineering Industries are concerned, as the matter falls in the State sphere information is not available.

**उत्तर प्रदेश में नये इंजीनियरिंग कालेज**

1828. श्री किन्दर लाल :

श्री विश्वनाथ पाण्डेय :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 1966-67 में उत्तर प्रदेश में कितने इंजीनियरिंग कालेज खोले जाने की संभावना है ;

(ख) ये कालेज कहाँ-कहाँ खोले जायेंगे; और

(ग) इस कार्य के लिए केन्द्र ने कितनी धनराशि नियत की है ?

**शिक्षा मंत्री (श्री मु० क० चागला )**

(क) और (ख). केन्द्रीय सरकार, तीसरी पंचवर्षीय आयोजना के अधीन, पतनगर, उत्तर प्रदेश में कृषि विश्वविद्यालय के एक अभिन्न अंग के रूप में एक इंजीनियरी कालेज खोलने के लिए सहमत थी, कालेज का नाम पंत कालेज आफ टेकनालाजी रखा गया है ।

किन्तु कालेज 1966-67 के दौरान खोला जा रहा है ।

(ग) इस कालेज की स्थापना सम्बन्धी प्राक्कलन को अभी अन्तिम रूप नहीं दिया गया है ।

**Junior Technical Schools in Uttar Pradesh**

1829. **Shri Kindar Lal:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Education be pleased to state:

(a) the number of Junior Technical Schools at present in Uttar Pradesh; and

(b) the number of such schools proposed to be opened in that State during 1966-67?

**The Minister of Education (Shri M. C. Chagla):** (a) At present there are 13 Junior Technical Schools in Uttar Pradesh.

(b) There is no proposal to open such schools in Uttar Pradesh during 1966-67.

**कृषि श्रमिकों की न्यूनतम मजूरी**

1830. श्री लहटन चौधरी :

श्री निग रेडडी :

श्री प्र० रं० चक्रवर्ती :

क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इस निश्कर्ष पर पहुंचा है कि न्यूनतम मजूरी अधिनियम के अन्तर्गत कृषि श्रमिकों को वांछित लाभ नहीं हुआ है ;

(ख) क्या सरकार का विचार उन्हें समुचित मजूरी दिलाने के लिए कोई कार्यवाही करने का है और यदि हां, तो उसकी रूप रेखा क्या है ; और

(ग) प्रकाशित प्रतिवेदनों के अनुसार 1956-57 में एक कृषि श्रमिक के परिवार

की औमत वार्षिक आय और औसत वार्षिक ऋणप्रस्तता 1951-52 की तुलना में क्या थी ?

श्रम, रोजगार और पुनर्वास मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) और (ख). न्यूनतम मजूरी अधिनियम को कृषि श्रमिकों पर लागू करना मुख्यतः राज्य सरकारों का काम है। भारत सरकार ने अधिनियम को कारगर ढंग से लागू करने के लिए समय-समय पर सुझाव दिए हैं। इसमें न्यूनतम मजूरी को कम से कम 1 रु० प्रति दिन निर्धारित करना, मजूरी में सामयिक संशोधन की प्रक्रिया में सुधार, तथा प्रवर्तन मशीनरी को मजबूत करना शामिल है।

(ग) श्रम ब्यूरो, शिमला द्वारा प्रकाशित प्रथम और द्वितीय कृषि श्रमिक जांचों के मुख्य निष्कर्षों का सार सभा पटल पर रखे गये विवरण में दिया गया है। [पुस्तकालय में रखा—देखिये संख्या LT/-6 737/66]

**दिल्ली में पुलिस और अवैध रूप से शराब बनाने वालों के बीच मुठभेड़**

1831. श्री हुकूम चन्द कछवाय :  
श्री रामेश्वरानन्द :  
श्री रघुनाथ सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अप्रैल, 1966 में दिल्ली में कालकाजी के निकट अवैध रूप से शराब बनाने वालों तथा पुलिस अधिकारियों के बीच मुठभेड़ हुई थी ;

(ख) यदि हां, तो इसके क्या कारण थे ; और

(ग) कितने व्यक्ति घायल हुए और इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किये गये ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां।

1244(Ai) LSD-4.

(ख) यह झगड़ा उस समय हुआ जब 70-80 ग्रामीणों ने अवैध शराब के लिये सिकंदर गूजर के घर की तलाशी के लिये जाने वाले पुलिस दल के काम में अड़चन डाली।

(ग) पांच पुलिस अधिकारी गम्भीर रूप से घायल हुए और पुलिस दल पर आक्रमण करने के आरोप में 22 व्यक्तियों को गिरफ्तार किया गया।

**दिल्ली में पुलिस मिठाई के निकट धम्कीकाण्ड**

1832. श्री रघुनाथ सिंह :  
श्री हुकूम चन्द कछवाय :  
श्री रामेश्वरानन्द :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मई, 1966 के दूसरे सप्ताह में दिल्ली में लाहौरी गेट क्षेत्र में पुलिस मिठाई के निकट इमारती लकड़ी की छः दुकानों में आग लग गई थी ;

(ख) क्या यह भी सच है कि आग के फँल जाने के कारण दो रेलगाड़ियों को रोकना पड़ा था ;

(ग) आग लगने के क्या कारण थे और आग लगने से कितनी हानि हुई ; और

(घ) सरकार का उनका क्या सहायता देने का प्रस्ताव है ?

गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : (क) जी हां।

(ख) जी हां।

(ग) आग अचानक लगी थी। कुल मिलाकर लगभग तीन लाख रुपये की हानि का अनुमान है। जान का कोई नुकसान नहीं हुआ।

(घ) कोई सहायता देने का विचार नहीं है। इन दुकानों का माल बोमाकृत था।

तिब्बती बच्चों के लिये स्कूल

1833. श्री रघुनाथ सिंह :

श्री हुकम चन्द कछवाय :

श्री रामेश्वरानन्द :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार तिब्बती बच्चों के लिये पंचमढ़ी में एक और स्कूल खोलने का है ;

(ख) इस समय देश में तिब्बती बच्चों के लिये कितने स्कूल हैं ; और

(ग) सरकार उन पर कितना खर्च कर रही है ?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सौन्दरम रामचन्द्रन) : (क) जी नहीं। पंचमढ़ी में एक स्कूल तथा एक शिक्षा-तथा-व्यावसायिक प्रशिक्षण संस्थान है :

(ख) 13 (7 रिहायशी, 5 दिन के स्कूल हैं और एक शिक्षा-तथा-व्यावसायिक प्रशिक्षण संस्थान)

(ग) 1964-65 36,40,753 रु०  
1965-66 43,49,648 रु०  
(लगभग)

कुछ कम्पनियों द्वारा बोनस का भुगतान न किया जाना

1834. श्री रामेश्वरानन्द :

श्री हुकम चन्द कछवाय :

श्री रघुनाथ सिंह :

क्या श्रम रोजगार तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ कम्पनियों द्वारा कर्मचारियों को बोनस का भुगतान न किये जाने के बारे में की गई कुछ शिकायतों की ओर सरकार का ध्यान दिलाया गया है ;

(ख) यदि हां, तो ऐसी कितनी कम्पनियां हैं ; और

(ग) इस बारे में क्या कार्यवाही की गई है ?

श्रम, रोजगार और पुनर्वासि मंत्रालय में उपमंत्री में (श्री शाहनवाज खां) : (क) से (ग) केन्द्रीय और राज्य सरकारों के श्रम विभागों के सम्बन्धित अधिकारी प्राप्त शिकायतों का निपटारा औद्योगिक विवाद अधिनियम या बोनस अधिनियम के उपबन्धों के अन्तर्गत करते हैं। ऐसी कम्पनियों की कुल संख्या के बारे में, जिन्होंने बोनस का भुगतान नहीं किया है, कोई सूचना उपलब्ध नहीं है।

बोनस भुगतान सम्बन्धी लेखा रजिस्टर

1835. श्री रामेश्वरानन्द :

श्री हुकम चन्द कछवाय :

श्री रघुनाथ सिंह :

क्या श्रम, रोजगार तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन सभी कम्पनियों तथा कारखानों के मालिकों को जिन पर बोनस भुगतान अधिनियम लागू होता है बोनस के भुगतान के सम्बन्धी में रजिस्टर तथा लेखे रखना आवश्यक है ;

(ख) क्या यह भी सच है कि अधिकतर कम्पनियों ने नियमों तथा विनियमों के अनुसार रजिस्टर तथा लेखे नहीं रखे हैं ;

(ग) यदि हां, तो ऐसी कम्पनियों के क्या नाम हैं ; और

(घ) उनके विरुद्ध क्या कार्यवाही की गई है ?

श्रम, रोजगार और पुनर्वासि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) जी हां।

(ख) केन्द्रीय और राज्य सरकारों के अधिकारियों द्वारा किये गये निरीक्षणों के दौरान यह पता लगा कि कुछ कम्पनियों ने अपेक्षित रजिस्टर नहीं बनाये हैं।

(ग) जिन कम्पनियों ने अपेक्षित रजिस्टर नहीं बनाए हैं, उनको कोई व्यापक सूची उपलब्ध नहीं है, क्योंकि इन में से बहुत सी राज्य क्षेत्र में हैं।

(घ) किसी चूक का पता लगने पर 'कारण बताओ नोटिस' या तो जारी किए गये हैं या जारी किए जा रहे हैं और यदि वे अधिनियम के उपबन्धों का पालन नहीं करते तो उनके विरुद्ध अधिनियम के अन्तर्गत की गई दण्ड व्यवस्था के अनुसार आवश्यक दंडात्मक-कार्यवाही की जायगी।

#### Survey of Graduates

1836. **Shri P. C. Borooh:** Will the Minister of Education be pleased to state:

(a) whether a survey has recently been made about the University Degree holders in India;

(b) if so, the number of each category of persons in India and in each State separately; and

(c) how many of them were found in jobs matching their qualifications in India as a whole and in each State, separately?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). No official survey has been made about the University Degree holders in India. However, an article published in *Yojana* on 29th May, 1966 on "Our Manpower in Arts and Humanities" gives the number of graduates at various levels in the different fields in Arts and Humanities and the comparative figures in science. No conclusion has been drawn in regard to the number employed either on an all-India basis or State-wise; in fact the article ends up by saying that the question of employment and utilisation of the personnel would need to be studied in depth.

#### U.G.C. and Non-Teaching Staff

1837. **Shri Utiya:**  
**Shri Madhu Limaye:**

Will the Minister of Education be pleased to state:

(a) whether the jurisdiction of the University Grants Commission extends to non-teaching staff; and

(b) if not, whether Government have appointed any Committee to go into the grievances of the Universities non-teaching staff or have taken any other steps to redress them?

**The Minister of Education (Shri M. C. Chagla):** (a) The University Grants Commission has no jurisdiction (in the sense of administrative control) over either the teaching or the non-teaching staff in the Universities which are autonomous bodies in the matter of regulating the terms and conditions of service of their employees. The Commission has however, initiated certain development programmes with the aim of providing better service conditions to the teaching staff only in view of their impact on the maintenance and co-ordination of standards of higher education which is the statutory responsibility of the University Grants Commission.

(b) No such Committee has been appointed by Government. The University Grants Commission is, however, considering the question of framing draft rules for regulating the conditions of service of non-teaching employees in the same manner as for academic staff for the guidance of the Universities.

#### Drilling in Cauvery Basin

1838. **Shri Nambiar:**  
**Shri P. Muthiah:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the result of the experimental drilling for oil and gas in the Cauvery Basin is encouraging; and

(b) if so, the steps taken to materialise large-scale drilling in that area?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) The results are considered interesting to the extent that indications of the presence of oil and gas, even though in minute traces only, have been obtained in the Karaikal area.

(b) More wells are proposed to be drilled.

**Special Audit Report by Orissa P.A.C.**

**1839. Shri Hari Vishnu Kamath:  
Shri Hem Barua:  
Shri Surendranath Dwivedy:  
Shri Nath Pai:**

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 1232 on the 20th April, 1966 and state:

(a) whether the Public Accounts Committee of Orissa State Legislature has since considered the Special Audit Report;

(b) whether further action has been initiated in the matter;

(c) if so, the nature thereof; and

(d) if no further action has been taken in the matter, the reasons thereof?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) to (d). The State Government have intimated that the Public Accounts Committee of Orissa State Legislature is considering the Special Audit Report since 7th June 1966 and that the Report of the Committee is awaited.

**Self-sufficiency in Antibiotics and Drugs**

**1840. Shri H. C. Linga Reddy:  
Shri P. R. Chakraverti:**

Will the Minister of **Petroleum and Chemicals** be pleased to refer to the reply given to Starred Question No. 863 on the 30th March, 1966 and state:

(a) the progress since made to make the country self-sufficient in antibiotics and drugs; and

(b) the progress made by the Penicillin Factory at Rishikesh and the estimated cost of the plant?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) The annual turnover of the pharmaceutical industry during 1965 has been of the order of Rs. 150 crores. Besides producing the drugs and medicines in the finished formulated and dosage forms, the industry is also producing a number of basic drugs covering a wide range. They include, for instance, antibiotics like Penicillin, streptomycin, tetracycline, chloramphenicol and hamycin, vitamins like Vitamin A, B12, C and Niacin/Niacinamide, Sulpha drugs, anti TB drugs, oral anti-diabetic drugs viz. Tolbutamide, Chlorpropamide as well as insulin, synthetic corticosteroid hormones, analgesics and anaesthetics, drugs of vegetable and animal origin and a number of other products which were formerly imported. Because of indigenous production, certain drugs like penicillin, chloramphenicol, Vitamins A, B12, Niacin/Niacinamide and K, the anti-diabetic hormone-Insulin; aspirin, corticosteroids, like Prednisone, Prednisolone, cortisone, hydrocortisone methyl testosterone, I.N.H. Thiacetazone, etc., do not require to be imported at present. Besides meeting the indigenous requirement, the industry has also been able to establish sizeable export market and the exports during 1965 were of the order of Rs. 2.5 crores.

(b) The production at the Anti-biotics Plant, Rishikesh is expected to start by the end of 1966. The estimated cost of the project including township is Rs. 23.69 crores.

**Shelter to Displaced Persons from the Border**

**1841. Shri Yashpal Singh:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) the number of evacuee refugees from the border areas so far rehabilitated and given shelter by Government; and

(b) the specified shelters provided to them so far?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. B. Chavan):**

(a) 3,09,100 approximately.

(b) (i) Tented accommodation before rehabilitation.

(ii) Grants and loans for the reconstruction of the damaged houses.

**Location of Oil in Andhra Pradesh** the Minister of **Petroleum and Chemicals** be pleased to state:

**1842. Shri Kolla Venkaiah:** Will

(a) whether any preliminary investigations to locate oil have been carried out by the experts and the staff of the Oil and Natural Gas Commission in different areas in Andhra Pradesh during 1966 so far;

(b) if so, the areas where the investigations were carried on; and

(c) the result thereof?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes.

(b) In the land areas falling in East and West Godavari, Krishna, Guntur and Nellore districts and in the off-shore area of the Godavari delta.

(c) No indications of presence of local structures favourable for accumulation of oil and gas have been obtained on the land so far. The seismic data obtained in the off-shore area is being computed.

**Scheme for Central Multipurpose Schools**

**1843. Shri Subodh Hansda:**

**Shri S. C. Samanta:**

**Shri Bhagwat Jha Azad:**

**Shri M. L. Dwivedi:**

Will the Minister of **Education** be pleased to state:

(a) whether the Centrally sponsored schemes of **Multipurpose Schools** have laid any stress on the vocational content in agricultural streams of multipurpose and post basic schools;

(b) if not, whether this will be done in all the Institutions; and

(c) whether special care will be given to those who are already conducting such streams of courses?

**The Deputy Minister in the Ministry of Education (Shrimati Soundararam Ramachandran):** (a) Yes, Sir.

(b) and (c). The programme envisages strengthening of agriculture courses in all secondary schools having this stream.

**Films on Educational Institutions**

**1844. Shri Subodh Hansda:**

**Shri S. C. Samanta:**

**Shri Bhagwat Jha Azad:**

**Shri M. L. Dwivedi:**

Will the Minister of **Education** be pleased to state:

(a) whether Government propose to produce film on Banasthali Vidyapeeth and another film on Glimpses of Important Education Institutions in the field of secondary and higher education to spread girls' education;

(b) if so, the amount to be spent on those films; and

(c) whether the lack of publicity and lack of scope are responsible for slow progress in the girls' education and how Government propose to set right both these problems?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) A film on Banasthali Vidyapith is under production. Another film, under the title "Girls' Education", has been dropped from the production programme for the year 1966-67 in view of the limited capacity of the Films Division.

(b) Approximately Rs. 33,000 on the film on Banasthali Vidyapith.

(c) There are a variety of reasons for girls' education progressing at a rate slower than that of boys'. Steps are being taken to provide more hostels for girls, quarters for women teachers, sanitary blocks, village allowance to women teachers, appointment of school mothers, and stipends and scholarships.

**Research Project of National Council of Education**

1845. **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**

Will the Minister of **Education** be pleased to state:

(a) whether the National Council of Education has completed the work of the National Institute of Education and Health Education Welfare research projects under the International Co-operative Research Programme of the U.S. Office of Education; and

(b) if so, when this report is likely to be made available?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). Two projects have been completed and the rest seven projects are expected to be completed by 31st March 1967.

**Holiday; in Government Offices**

1846. **Shri C. K. Bhattacharyya:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the correct calculations of Tithis and Naksatras, as given in the Rashtriya Panchang, have been adopted by the Central and State Governments in declaring holidays;

(b) whether the State Governments have taken any steps to rectify the incorrect Panchangs of their States and if so, the result thereof; and

(c) whether Government propose to ban the publication of Panchangs containing incorrect timings of Tithis and Naksatras?

**The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):**

(a) The normal practice is to observe holidays on the dates as given in the Indian Ephemeris and Nautical Almanac (Rashtriya Panchang) for the relevant year. When, however, the dates given in the Almanac differ from those on which the festivals are actually observed by the people in a particular place, Government of India Offices are closed on the latter day.

According to the information available, most of the State Governments also follow the dates given in the Indian Ephemeris and Nautical Almanac for observing their holidays except when a particular religious festival is locally observed on a different day.

(b) and (c). The necessity of adopting uniform dates based on modern scientific calculations has already been brought to the notice of the State Governments. They have also been requested to make it clear to the local Panchang makers that unless they adopted correct timings of nakshatras and tithis as given in the Rashtriya Panchang, it would not be possible for Government to follow their Panchangs.

**Cooperative Retail Stores for Industrial Labour**

1847. **Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri D. C. Sharma:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether there is any fresh proposal to give relief to the labour employed in large organised industries in the matter of soaring prices through a net-work of co-operative retail stores; and

(b) if so, the broad features thereof?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):**

(a) There is no fresh proposal. A Scheme already exists for the setting up of consumer cooperative stores with assistance from employers in industrial establishments employing 300 or more workers.

(b) Under this scheme employers are to give to the cooperative stores financial assistance to the extent of Rs. 2,500 as share capital, Rs. 10,000 as working capital loan, Rs. 1,800, as managerial subsidy spread over 3 years, and accommodation at a nominal rent or free of rent. To start with,



the employers can set up fair price shops which are to be converted into cooperative stores. Workers get non-refundable advance from their provident fund for purchasing the shares of these cooperatives. Sale on credit is to be allowed if there is demand for it. The primary stores are to be affiliated to the Central Cooperative stores set up for general consumers.

#### Quit Notices to Scientists

1848. **Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri Umanath:**  
**Shrimati Jyotsna Chanda:**  
**Shri Buta Singh:**  
**Shri Narasimha Reddy:**  
**Shri M. K. Kumaran:**  
**Shri P. C. Borooah:**  
**Shri P. R. Chakraverti:**  
**Shri Linga Reddy:**  
**Shri Surendra Pal Singh:**  
**Shrimati Maimoona Sultan:**  
**Shri Karni Singhji:**  
**Shri Hari Vishnu Kamath:**  
**Shri Kajrolkar:**  
**Shri D. D. Mantri:**  
**Dr. Ram Manohar Lohia:**  
**Shri Ram Sewak Yadav:**  
**Shri Madhu Limaye:**

Will the Minister of Education be pleased to state:

(a) whether Government have served mass quit notices on the Members of the Scientific Pool;

(b) if so, how many have been served with such notices; and

(c) the reasons therefor?

**The Minister of Education (Shri M. C. Chagla):** (a) No, Sir.

(b) Whereas 1282 have been benefited by the Scientists Pool and 650 were actually working in the Pool on 1st July 1966, notices of termination had to be issued to 83 only. Later, on re-examination the services of 18 were extended for a further period of six months.

(c) Among the important reasons which caused the C.S.I.R. to terminate the services of some Pool Officers the following may be mentioned:

- (i) Not accepting reasonable regular employment offered and or not making efforts to obtain regular employment;
- (ii) Non-acceptance of transfer against Defence requirements during emergency;
- (iii) Unfavourable reports on conduct and work; and
- (iv) Indulging in private practice against the terms of appointment.

#### Scientific Expedition to Great Nicobar Islands

1849. **Shri Yashpal Singh:**  
**Shri D. D. Puri:**  
**Shri Sidheshwar Prasad:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether a Scientific Expedition has recently visited the Great Nicobar Islands;

(b) if so, what is its report; and

(c) the action taken on it?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan):** (a) Yes.

(b) and (c). The report of the team is awaited.

सुरत में तेल और गैस की खोज

1850. **श्री भागवत झा झाजाद :**

**श्री हुकूम चन्द कछवाय :**

**श्री मोनाबने :**

**श्री रघुनाथ सिंह :**

**श्री सुरेन्द्र नाथ द्विवेदी :**

क्या पेट्रोलियम और रसायन मंत्री 20 अप्रैल, 1966 के अंतरांकित प्रश्न संख्या 3943 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सूरत जिले में किये गये खोज कार्य के दौरान कितने स्थानों में तेल और गैस मिली है ;

(ख) इस क्षेत्र में खोज कार्य कब से चल रहा है ; और

(ग) इस सम्बन्ध में सरकार ने अब तक कुल कितनी राशि खर्च की है ?

पेट्रोलियम और रसायन मंत्री (श्री अल्लगसेन) : (क) कोसम्बा क्षेत्र में तेल और प्राकृतिक गैस प्राप्त हुई है। ओलपद क्षेत्र में प्राकृतिक गैस मिली है।

(ख) 1957 से भूवैज्ञानिक और भूभौतिकी सर्वेक्षण कार्य जारी है। 1959 से अन्वेषी व्ययन कार्य हो रहा है।

(ग) लगभग 1.90 करोड़ रुपये। सही सही रकम नहीं बताई जा सकती क्योंकि व्यय आंकड़े जिलावार नहीं रखे जाते।

#### सरकारी क्षेत्र के उद्योगों में बोनस

1851. श्री सोनावने :

श्री हुकम चन्द कछवाय :

श्री भागवत झा आजाद :

श्री रघुनाथ सिंह :

श्री सुरेन्द्रनाथ द्विवेदी :

क्या अस्म, रोजगार तथा पुनर्वासि मंत्री 20 अप्रैल, 1966 के अतिरिक्त प्रश्न संख्या 3983 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी क्षेत्र के एककों में बोनस सम्बन्धी जानकारी इस बीच मिल चुकी है ;

(ख) यदि हां, तो उसका संक्षिप्त स्वरूप क्या है ; और

(ग) यदि नहीं, तो इसके कब तक मिल जाने की उम्मीद है ?

अस्म, रोजगार और पुनर्वासि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) से (ग) अब तक जो सूचना प्राप्त हुई है, वह संलग्न विवरण में दी गई है।

#### विवरण

(क) उन सरकारी क्षेत्र की इकाइयों की संख्या जिन्होंने बोनस भुगतान अधिनियम, 1965 के अनुसार बोनस का भुगतान किया

27

(ख) ऐसे कर्मचारियों और मजदूरों की संख्या, जिन्हें सरकारी क्षेत्र की इकाइयों द्वारा दिए गए बोनस का लाभ प्राप्त हुआ

92,646

(ग) नये अधिनियम के अनुसार सरकारी क्षेत्र की इकाइयों द्वारा दिए गये बोनस की अनुमानित राशि

1,37,38,000

(घ) ऐसे सरकारी क्षेत्र की इकाइयों की संख्या जिन्होंने नये अधिनियम के अनुसार बोनस का भुगतान नहीं किया

(ङ) उन इकाइयों की संख्या जिन्होंने बोनस का भुगतान नहीं किया,

40

(च) बोनस भुगतान न करने के कारण—

(1) बोनस भुगतान के प्रश्न पर विचार किया जा रहा है, या

(2) बोनस भुगतान अधिनियम के अन्तर्गत बोनस की अदायगी करना आवश्यक नहीं है क्योंकि कर्मचारी 'मजदूर' की परिभाषा में नहीं आते या इकाई को हानि हो रही है और इसलिए उसे छूट प्राप्त है या इकाई हाल ही में स्थापित हुई है, या

(3) इकाई अभी निर्माण अवस्था में है या

(4) बोनस के भुक्तान का प्रश्न किसी औद्योगिक न्यायाधिकरण के पास अनिर्णीत पड़ा है।

पुस्तकाध्यक्षों का वेतन क्रम

1852. श्री सोनावने :

श्री हुकम चन्द कछवाय :

श्री भागवत झा आजाद :

श्री रघुनाथ सिंह :

क्या शिक्षा मंत्री 20 अप्रैल, 1966 के अतारंकित प्रश्न संख्या 3998 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दिल्ली के सहायता-प्राप्त स्कूलों में काम करने वाले पुस्तकाध्यक्षों के वेतनक्रम के बारे में दिल्ली प्रशासन ने क्या निर्णय किया है;

(ख) उससे कितने व्यक्तियों को लाभ हुआ है ; और

(ग) नया वेतन-क्रम किस तिथि में लागू किया गया है ?

शिक्षा मंत्री (श्री मु० क० चामला) :

(क) इस मामले पर अभी तक दिल्ली प्रशासन से पत्र-व्यवहार किया जा रहा है।

(ख) और (ग). प्रश्न नहीं उठता।

खेमकरन क्षेत्र में बम का विस्फोट

1853. श्री रघुनाथ सिंह :

श्री हुकम चन्द कछवाय :

श्री भागवत झा आजाद :

श्री सोनावने :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मई, 1966 के अन्तिम सप्ताह में खेमकरन क्षेत्र में एक बम विस्फोट के कारण एक 16 वर्षीय लड़के की मृत्यु हो गई ;

(ख) यदि हां, तो उस बम पर निर्माण सम्बन्धी चिन्ह कहां के थे ; और

(ग) इस मामले में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में उमसंत्रो (श्री विद्या-चरण शुक्ल) : (क) जी हां ।

(ख) निर्माण सम्बन्धी चिन्हों का पता नहीं चल सका क्योंकि बम का ऊपरी भाग फट गया था ;

(ग) खानों बमों आदि का पता लगाने के लिये इस क्षेत्र की तलाशी ली गई और वहाँ के निवासियों को बिना फटे बमों के बारे में चेतावनी दे दी गई है ।

#### Issue of Industrial Licences, Quotas and Permits

1854. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the progress made in the study of the systems prevailing in Britain, U.S.A. and some other countries regarding the issue of industrial licences, quotas and permits;

(b) whether the question of codifying the system of their issue has been examined; and

(c) if so, the result thereof?

**The Minister of Home Affairs (Shri Nanda):** (a) to (c). The position is as stated in reply to Starred Question No. 444 answered on the 9th March, 1966.

#### Ruler of Bastar

1855. **Dr. L. M. Singhvi:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Prime Minister sent a team of doctors to examine and attend on Shri Vijya Chandra Bhandi-  
deo of Bastar; and

(b) if so, the report, if any, submitted by the doctors?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir;

this was done at the request of the Chief Minister of Madhya Pradesh.

(b) The doctors reported that the Maharaja was critically ill and in a state of peripheral vascular failure with oedema of the brain, and prescribed the necessary treatment.

#### Corruption at Political Level

1856. **Shri Tulsidas Jadhav:**  
**Shri Yashpal Singh:**  
**Shri Ram Harkh Yadav:**  
**Shri P. C. Borooah:**  
**Shri Hem Raj:**

Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been drawn to the statement made by the Central Vigilance Commissioner at a Press Conference in Madras on the 29th July, 1966 that "without proper machinery to deal with corruption at political level. Vigilance Commissions would not be able to function with full effectiveness"; and

(b) if so, his reaction thereto?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) Government's approach regarding procedure for dealing with allegations of corruption at political level was explained by the Home Minister in the course of his reply during the discussion of the Demands for Grants of Ministry of Home Affairs on 27th April, 1965. Code of Conduct for Ministers has also been evolved to keep a check on corruption at political level.

#### Drilling at Bodra near Calcutta

1857. **Shrimati Jyotsna Chanda:**  
**Shri Ram Harkh Yadav:**  
**Shri Onkar Lal Berwa:**  
**Shri P. H. Bheel:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have decided to start drilling at Bodra near Calcutta; and

(b) if so, how long it will take to find out the results?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes.

(b) It is too early to say; in any case not before one year.

#### Jeetha System in Mysore

1858. **Shri Hem Barua:**  
**Shri Hari Vishnu Kamath:**  
**Shri Nath Pai:**  
**Shri Alvares:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that in Mysore State, as stated by the Commissioner for Scheduled Castes and Scheduled Tribes, a bonded labour system called the 'Jeetha' system, under which agricultural labourers bind themselves and/or their children to serve the money-lending classes in return for loans, in prevalence;

(b) whether the same or similar systems are prevalent elsewhere also in our country;

(c) if so, whether it is not unconstitutional and illegal; and

(d) the measures taken to end the same?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):** (a) to (d). Replies from Mysore and other State Governments are awaited. As soon as the information is available, it will be laid on the Table of the House.

#### Bengali Encyclopaedia

1859. **Dr. Ranen Sen:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that two volumes of 'Bharat Kosh' the Bengali Encyclopaedia have been published by Bangiya Sahitya Parishad,

Calcutta and that adequate assistance has not been rendered to the Parishad therefor by the Government of India; and

(b) if so, the extent of assistance rendered by Government?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) and (b). The two volumes of Bharat Kosh have already been published by the Bangiya Sahitya Parishad. The Government of India have so far released Rs. 56,250/- to the Government of West Bengal for the project @ 50 per cent of the approved expenditure. The remaining 50 per cent of expenditure has been met by the State Government. No representation has so far been received from the State Government about the inadequacy of assistance to the Parishad.

#### Payment of Bonus by Oil Companies

1860. **Shri A. K. Gopalan:**  
**Shri Imbichibava:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government are aware that Esso, Burma Shell, and Caltex Companies at Ernakulam have refused payment of bonus violating the agreements in force; and

(b) if so, the steps taken against the employers who violated the agreement?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):** (a) and (b). There was an industrial dispute between the Companies and their employees regarding bonus: it was referred by the Government of Kerala for adjudication to the Industrial Tribunal, Kozhikode, under the Industrial Disputes Act, 1947. However, during the pendency of the proceedings the parties arrived at a compromise and the matter has been settled accordingly.

**Muslim cattle grazers in Fazilka**

1861. **Shri Gulshan:** Will the Minister of Home Affairs be pleased to state:

(a) whether a large number of Muslim cattle grazers along with their milch cattle have encamped on the border town of Fazilka from Rajasthan due to drought posing serious security problems for the border Police Officers; and

(b) the steps taken to ascertain if they are Pak. spies and other necessary action taken in the matter?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). Yes, Sir. These Indian cattle grazers usually move from their homes in Rajasthan into Punjab during summer, and return home with the onset of rains. We have ascertained that they posed no security problem for the Border Police officials.

**Tribal Teachers**

1862. **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**

Will the Minister of Education be pleased to state:

(a) whether Government have any policy to appoint tribal teachers in the primary schools where the percentage or the number of tribal students is very large;

(b) if so, the details thereof;

(c) whether this policy is uniform in all the States and whether it is strictly implemented; and

(d) whether all the applications in all the States have been considered and appointments made in all the cases and if so, the details thereof?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) to (d). Government is of the view that qualified tribal

teachers, wherever available, should be appointed in tribal areas. The Scheduled Areas and Scheduled Tribes Commission has also laid emphasis on the appointment of teachers from the tribal community. The Commission's recommendations in this regard have been communicated to various State Governments and almost all of them have agreed to implement them to the extent possible.

Since the recommendations pertain to the sphere of action of the State Governments details of State Government Schemes are not available.

**Committee to Enquire into the Disposal of Applications for Telephone Connections**

1863. **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**

Will the Minister of Communications be pleased to state:

(a) whether Government have appointed a Committee to enquire into the delay in disposing of the applications for telephone connections in the country;

(b) if so, whether the Committee have gone into the problems of delay in disposing of the applications; and

(c) the usual time taken by the telephone Department to dispose of an application and the number of applications yet to be disposed of as on the 1st July, 1966 State-wise?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jagannatha Rao):** (a) and (b). A Committee has been set up for studying the procedure adopted in regard to allotment of telephone connections at a few stations. This Committee will not, however, look into the cases of delay in meeting with the heavy pending demand which cannot be met because of limitation of the available resources.

(c) The time taken to provide a telephone applied for varies considerably from place to place as this depends on the availability of exchange capacity, cables line materials and other factors like technical feasibility, category of registration of demand, etc. A statement indicating the waiting list as on 1-7-66 is laid on the Table of the Sabha. [Placed in Library. See No. LT-6738/66.]

#### Consultative Committee for Kerala

**1864. Shri M. K. Kumaran:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there are several cases in which the Government of Kerala have either ignored or deliberately violated the decisions and recommendations of the Consultative Committee for Kerala; and

(b) if so, the steps taken to remedy this situation?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) No, Sir.

(b) Does not arise.

#### Joint Service Cadre for Union Territories and NEFA

**1865. Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) whether the question of formation of a joint service cadre for the Union Territories and NEFA has been under consideration and if so, since when;

(b) when it will be finalised and implemented; and

(c) the percentage proposed to be fixed for each Territory and NEFA for promotion in All-India Services?

**The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla):** (a) Nefa being part of Assam State the question of having

a joint service cadre for the Union Territories and Nefa does not arise. It is proposed to form a joint IAS Cadre to meet the needs of Delhi and Himachal Pradesh and other Union Territories. This cadre will also provide for the needs of N.E.F.A. area.

(b) and (c). Details of the scheme are being worked out.

#### Enquiry into corruption cases of Manipur

**1866. Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) whether Delhi Special Police Establishment investigated into the cases of corruption by the Officers of Manipur Government;

(b) if so, the number of Gazetted and non-Gazetted Officers involved during the period from the 1st April, 1963 to 31st March, 1966;

(c) how many cases have been disposed of and how many are under investigation; and

(d) the final action taken in those cases where investigations were completed?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) Four Gazetted Officers in two cases; no non-gazetted Officers were involved in any case taken up by SPE during this period.

(c) Both the cases are still under investigation;

(d) Does not arise.

#### Requisitioning by Delhi Administration of Premises under D.I.R.

**1867. Shri P. K. Deo:**  
**Shri Narasimha Reddy:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Administration had under the D.I.R. requisition-

ed certain private premises in Delhi for opening offices; and

(b) if so, whether these cases of their continued possession by the Civil Supplies Authorities are being reconsidered in view of the relaxation of the D.I.R.?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) Yes, Sir. The Delhi Administration have since canceled the orders of requisitioning under D.I.R.

#### **Petro-Chemical Complex at Cochin**

**1868. Shri Vasudevan Nair:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the proposal to set up a petro-chemical complex at Cochin during the Fourth Plan period has been shelved; and

(b) if so, the reasons therefor?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). There was no proposal to set up a petro-chemical complex as such at Cochin. Only the production of petro-chemical ammonia was planned and it is being implemented. A fertilizer unit with an annual capacity of 1,64,000 tonnes in terms of nitrogen is being set up near the Cochin Refinery based on naphtha as feed-stock.

#### **Workshop of College Principals**

**1869. Shri P. R. Chakraverti:**  
**Shri Vishwanath Pandey:**  
**Shri Daljit Singh:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that a workshop of college principals organised by the Inter-University Board of India and Ceylon in Bangalore in June, 1966 recommended that ad-

mission to colleges should be purely on the basis of merit;

(b) whether the workshop favoured reservation of 20 per cent of marks for classwork while deciding results at public examinations;

(c) whether the workshop suggested that the University should insist on the teachers undergoing a course in the methodology of teaching; and

(d) whether the Union Government have examined the recommendations of the workshop and if so, the reaction thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). Yes, Sir.

(d) The proceedings of the workshop have not yet been made available to the Government. The recommendations are, however, mainly the concern of universities.

#### **Foreign Investment in Fertilizers and Petro-Chemical Complex**

**1870. Shri P. R. Chakraverti:**  
**Shri Linga Reddy:**  
**Shri Yashpal Singh:**  
**Shri Umanath:**  
**Shri Bibhuti Mishra:**  
**Shri P. C. Borooah:**  
**Shri Vishwa Nath Pandey:**  
**Shri Daljit Singh:**  
**Shri Vasudevan Nair:**  
**Shri A. N. Vidyalkar:**  
**Shri Sidheshwar Prasad:**  
**Shri Kolla Venkaiah:**  
**Dr. Mahadeva Prasad:**  
**Shri Surendra Pal Singh:**  
**Shri D. J. Naik:**  
**Shrimati Renu Chakravarty:**  
**Shri Muthiah:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether a high-power team of officials went out on a three-week tour of the U.S.A., Canada and Japan to contact foreign investors for fertilizer, petro-chemical and pesticide industries in India;



(b) if so, how far they have been successful in expediting and finalising agreements in this respect;

(c) whether the team of officials investigated the possibilities of foreign collaboration in private sector as well; and

(d) whether Government had already decided on the broad approach for the team of officials in the discussions abroad?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes.

(b) It is too early to assess the results of the visit of the team.

(c) Yes.

(d) Yes.

**पाकिस्तानियों द्वारा पश्चिमी बंगाल की सीमा पर एक लड़की का अपहरण**

1871. श्री बड़े :

श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जून, 1966 के द्वितीय सप्ताह में एक दर्जन से अधिक पाकिस्तानी पश्चिमी दीनाजपुर जिले के रामगंज पुलिस स्टेशन के क्षेत्र में घुस आए थे और एक लड़की को उठा ले गये थे ;

(ख) क्या यह भी सच है कि एक अन्य गांव में पाकिस्तानियों ने पांच हजार रुपये का मामान लूटा ;

(ग) क्या उस क्षेत्र में एक व्यक्ति पकड़ा गया है ; और

(घ) यदि हां, तो इस मामले में क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में उपमंत्री (श्री विश्वाचरण शुक्ल) :** (क) यह सच नहीं है ।

(ख) ग्राम के नाम का उल्लेख नहीं किया गया । इसलिए यह साफ़ नहीं है कि किस घटना की ओर संकेत है । किन्तु 13-6-66 को लगभग 00.30 बजे 14/15 पाक राष्ट्रियों ने दिधिरपाड़ा के दयाल चन्द्र घोष के मकान में डाका डाला, और नकदी, जेवर और दो पशु लूट कर ले गये ।

इन सब वस्तुओं का मूल्य लगभग 5,000 रुपये था ।

(ग) जी हां एक व्यक्ति गिरफ्तार किया गया है ।

(घ) गश्त और निगरानी को बढ़ाया गया है ।

**मिजो विद्रोहियों द्वारा हमला**

1872. श्री बड़े :

श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मिजो विद्रोहियों ने जून, 1966 के मध्य में मिजो पहाड़ी जिले के सियालसुक गांव में सुरक्षा सेना पर गोली चलाई थी ;

(ख) यदि हां, तो इसके कारण जन तथा धन की कितनी हानि हुई ; और

(ग) इस मामले में क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) :** (क) जी हां । 14-6-66 को मिजो विद्रोहियों और सुरक्षा सेना के बीच सियालसुक के निकट एक मुठभेड़ हुई थी ।

(ख) एक मिजो विद्रोही मारा गया और पांच घायल हुए । 50 राउन्ड कार्टूसों के साथ एक राइफल सुरक्षा सेना द्वारा प्राप्त

की गई। इस मुठभेड़ में हमारे सिपाहियों में से तीन घायल हो गये।

(ग) सुरक्षा के लिए वे सभी कदम उठाये जाते हैं जो आवश्यक तथा सम्भव होते हैं।

#### **Migrations from East Pakistan**

**1873. Shri Basumatari:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the Chief Minister of Tripura said on the 2nd June, 1966 that 10 to 12 families per day were crossing over from East Pakistan to Tripura; and

(b) if so, the total number of people who have crossed into Tripura so far?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan):**

(a) This statement was made by the Chief Minister of Tripura on 31st May, 1966 and not on 2nd June, 1966.

(b) The total number of persons who have crossed over from East Pakistan into Tripura from 1-1-64 to 23-7-66 is 1,15,645. This number, however, does not include those who did not register themselves with the Tripura Government.

#### **Sunstroke Cases among P. & T. Runners**

**1874. Shri Utiya:**  
**Shri Madhu Limaye:**

Will the Minister of Communications be pleased to state:

(a) whether Government's attention has been drawn to the fact that a number of Postal runners have been afflicted by sunstroke during the recent heat wave in North India;

(b) the number of staff of the P. & T. Department thus affected; and

(c) the relief measures, if any, taken by Government?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) and (b). Enquiries made from the circles concerned reveal that no postal runner was afflicted by sunstroke.

(c) Does not arise.

#### **Primary and Middle Schools**

**1875. Shri Utiya:**  
**Shri Madhu Limaye:**

Will the Minister of Education be pleased to state:

(a) whether Government's attention has been drawn to the miserable condition of Primary and Middle Schools in the matter of staff, class room space, laboratory equipment, libraries and text books throughout the country;

(b) the steps taken to improve these conditions;

(c) whether Government have under consideration any proposal to abolish special primary schools of the rich and introduce uniform primary education throughout the country and if not, the reasons therefor; and

(d) whether Government have made any study of the effect these special schools are having on creating a socialist outlook among our children; and if so, the main conclusions thereof?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) and (b). The Government are aware of general inadequacy of equipment and other facilities in schools and have proposed for inclusion in the 4th Plan schemes, costing Rs. 140.12 crores for the improvement of Elementary Education.

(c) There are no schools, which cater exclusively to the rich and in

which there is any discrimination in the matter of admissions. Merit scholarships are also awarded to enable bright students to prosecute their studies in good schools.

(d) No, Sir.

**Vice-President of Mizo National Front**

**1876. Shrimati Renuka Barkataki:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Mr. Lalnun-mawia, the Vice-President of the Mizo National Front has escaped to Burma; and

(b) if so, the steps being taken to secure his extradition to India?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) The Government have no such information.

(b) Does not arise.

**Recovery of Explosives from Naga Rebels**

**1877. Shrimati Renuka Barkataki:**  
**Shri Baswant:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that 40 kilos of high explosives were recovered from 3 Nagas who were arrested at Kang Pokpi on the 13th June, 1966; and

(b) if so, whether any enquiry has been conducted in regard to the sources from which these explosives had been obtained?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Thirty-nine and a half KG of explosives were recovered from 3 Nagas at Kangpokpi on 13-6-66.

1244 (Ai) LSD—5.

(b) A case under section 5 of Explosive Substances Act has been registered. Investigations are in progress.

**NEFA Administration**

**1878. Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) how the NEFA Administration has been acquiring land for its various Administrative Centres, outposts and Government farms;

(b) whether at any time or anywhere, the owners of the lands demanded compensation but it was rejected by the Administration;

(c) if so, the reasons therefor; and

(d) whether in future Government propose to acquire land on payment of compensation or without payment?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Land has been acquired for various administrative purposes on payment of compensation.

(b) No such claims have been rejected.

(c) and (d). Do not arise.

**UNESCO Programme for Primary Education**

**1879. Shri Baswant:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Indian National Commission for Co-operation with UNESCO has requested all the State Governments to select ten to fifteen primary schools and training institutions concerned with primary education in each State to participate in the UNESCO programme of education for international understanding; and

(b) if so, the reaction of the State Governments thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir.

(b) Four State Governments and five Union Territories have so far furnished the names of ninety seven Primary Schools and Primary Teacher Training Institutions selected for participation in the Programme of Education for International Understanding.

#### **Exhibition of Paintings at Calcutta**

**1880. Shri Baswant:**

**Shri Vishwa Nath Pandey:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that on the 13th June, 1966, African students in Calcutta ransacked and tore to pieces 32 out of 34 paintings on Uganda which were being exhibited at the Academy of the Fine Arts at Calcutta; and

(b) if so, Government's reaction thereto?

**The Deputy Minister in the Ministry of Education (Shrimati Soudaram Ramachandran):** (a) Yes, Sir, some of the African students entered the exhibition hall and tore off several of the paintings.

(b) The matter is under investigation and consideration.

#### **Former Inspector-General of Police, Gujarat**

**1881. Shri Hari Vishnu Kamath:**

**Shri Jashvant Mehta:**

**Shri Narendra Singh Mahida:**

**Shri Madhu Limaye:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the report of the Inquiry into the allegations against the former Inspector-General of Police, Gujarat has been received;

(b) if so, its main findings and conclusions;

(c) Government's decision thereon; and

(d) whether the report will be laid on the Table?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir, it was received by the Government of India on 8th June, 1966.

(b) and (c). As the matter is under consideration and as final decision would be taken only after consulting Union Public Service Commission, it is premature to disclose the finding and conclusion of the Commission of Enquiry and Government's decision at this stage.

(d) No, Sir.

#### **New Central Schools in Orissa**

**1882. Shri Dhuleshwar Meena:**

**Shri Ramachandra Ulaka:**

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 4050 on the 20th April, 1966 and state:

(a) whether the proposal of starting two more Central Schools at Bhubaneswar and Berhampur in Orissa has since been considered; and

(b) if so, the result thereof?

**The Deputy Minister in the Ministry of Education (Shrimati Soudaram Ramachandran):** (a) and (b). The proposal is under correspondence with the State Government who have suggested some other locations also.

#### **Central Government Industrial Tribunal, Dhanbad**

**1883. Shrimati Renu Chakravartty:**  
**Shri Indrajit Gupta:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government have received a representation from the

Indian Mine Workers Federation regarding the delay in disposing of pending cases by the Central Government Industrial Tribunal at Dhanbad; and

(b) if so, the steps taken so far in the matter?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) Yes.

(b) It has been decided to set up two Industrial Tribunals-cum-Labour Courts at Calcutta and Jabalpur which will provide relief to the Industrial Tribunal of Dhanbad to some extent.

#### Loan Scholarships

**1884. Shrimati Vimla Devi:  
Shri Surendra Pal Singh:  
Shri Yashpal Singh:**

Will the Minister of Education be pleased to state:

(a) whether there is any proposal to reduce the number of the National Loan Scholarships to students this year;

(b) if so, the reasons therefor; and

(c) the number of scholarships proposed to be awarded this year?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) Yes Sir. The number of fresh National Loan Scholarships has been reduced for this year.

(b) This has been done because of the difficult financial position;

(c) 18,500 as against 26,500 awarded last year.

#### Industrial Tribunal, Dhanbad

**1885. Shrimati Renu Chakravartty:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether a large number of cases are pending before the Industrial Tribunal at Dhanbad;

(b) the average period that passed between the dates when disputes arose and their reference to Tribunal;

(c) whether the Central Government Industrial Tribunal has been set up at Calcutta; and

(d) if not, the reasons therefor; and when it will be set up?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) 384 cases were pending on 30-6-1966.

(b) 136 days.

(c) and (d). Shri S. K. Sen has been appointed as Presiding Officer, Central Government Industrial Tribunal-Cum-Labour Court, Calcutta.

#### Protection for R.M.S. Employees on Duty

**1886. Shri A. N. Vidyalkar:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that an R.M.S. employee who was travelling on duty in the R.M.S. Coach in the Bombay-Calcutta Mail on the 15th June, 1966 was assaulted by a Police Officer, when he pulled the chain, as the lights in the train went out and the R.M.S. staff could not do the work;

(b) whether Government have investigated the matter and, if so, the result thereof; and

(c) the protection given by Government to the R.M.S. staff from such high-handedness either on the part of the Police officials or the Railway staff?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) On 15-6-66 when the Bombay-Calcutta Mail started from Victoria Terminus, the lights in the R.M.S. van were very dim. Therefore, one sorter pulled the alarm chain. As soon as the train stopped,

a police officer entered the van and is alleged to have assaulted a sorter.

(b) The investigations are in progress.

(c) Whenever such incidents occur, suitable action is taken in consultation with the authorities concerned.

#### **Absorption of Emergency Commissioned Officers**

**1887. Shri Ram Harkh Yadav:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have formulated a scheme for the absorption of Emergency Commissioned Officers who are to be relieved in 1967;

(b) if so, details thereof; and

(c) the approximate number of such Officers getting release?

**The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):** (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See No. LT-6739/66*].

#### **Demand for Allotment of Land in Kerala**

**1888. Shri A. K. Gopalan:**  
**Shri Imbichibava:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Kerala Government have received a representation demanding 15 cents of land for resettlement of the families whose lands have been acquired for FACT Ambalamugal Kerala;

(b) whether it is a fact that the Ernakulam Collector has assured them to give 15 cents of land for resettlement; and

(c) if so, the steps taken for their re-settlement?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) and (c). The Collector Ernakulam has issued instructions to allot 10 cents of land to each of the affected families.

#### **Admission in Madras University**

**1889. Shri A. V. Raghavan:** Will the Minister of Education be pleased to state:

(a) whether the students who pass the correspondence course of the Delhi University are denied admission in the evening law classes started by the Madras University; and

(b) if so, the steps taken to admit them in the evening Law Classes?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes.

(b) It is primarily for each university, as an autonomous body, to decide the question of according recognition to the degrees of other universities for purposes of admission to its courses in accordance with its rules and regulations. The University of Delhi has already taken up this matter with the University of Madras.

#### **Police firing on Unarmed crowds**

**1890. Shri Krishnapal Singh:** Will the Minister of Home Affairs be pleased to lay on the Table a statement showing the number of firings and places where they took place on unarmed crowds during the last six months and the number of casualties in each case;

(a) the nature of the orders for controlling such firings and whether they have been observed in every case; and

(b) the action taken against those who indulged in indiscriminate firing?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya**

**Charan Shukla):** (a) The Government of India have not laid down any orders for controlling police firing. These matters are regulated by the Code of Criminal Procedure and orders issued by State Governments.

(b) The information is being collected and will be laid on the Table of the House.

**Climbing Expeditions**

**1891. Shri Surendra Pal Singh:** Will the Minister of Education be pleased to state:

(a) the number of Indian expeditions which went to the mountains during 1965 and 1966 climbing seasons, and

(b) the assistance given to these expeditions by Government and how many of them were successful in their missions?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):**

(a) No. of Major Expeditions during 1965 (Indian Mount Everest Expedition)	1
No. of other expeditions during 1965	11
No. of Expeditions during 1966 up to July, 1966	11

(b) *Assistance Given*

During 1965 (Including Rs. 7,50,000 for the Everest Expeditions) Rs. 7,76,404.57

During 1966 (up to July, 1966) Rs. 37,500.00

Rs. 8,13,904.57

No. of successful expeditions during 1965
 5 |

No. of successful expeditions during 1966
 10 |

**P & T Advisory Committee**

**1892. Shrimati Ramdulari Sinha:** Will the Minister of Communications be pleased to state:

(a) when the agenda notes of the last meeting of Posts and Telegraphs National Advisory Committee were circulated among the members;

(b) whether they were circulated on the date of the meeting and, if so, the reasons therefor;

(c) the total number of suggestions made by the non-official members; and

(d) the total number of suggestions that were accepted by the Committee?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) The agenda notes of the last Central P&T Advisory Council held on 8-5-65 were circulated to all Members on 6-5-65. This delay was due to receipt of a large number of items for inclusion in the agenda long after the prescribed date i.e. 31st March, 1965.

(b) Only in case of one member the agenda papers had to be made over on the day of the meeting as these were not accepted by any responsible person at the Delhi address of that member.

(c) 45.

(d) 31

**Cost of Oil Exploration**

**1893. Shri Surendra Pal Singh:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the devaluation of rupee would result in the rise of cost of oil exploration;

(b) whether it would result also in increase in the price of crude oil supplied to the Refineries; and

(c) if so, the increase in the prices?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). Yes.

(c) Details of precise increase are being worked out.

### Oil Exploration

**1894. Shri P. C. Borooah:  
Shri Ram Harkh Yadav:**

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether a Rs. 185 crore plan of oil exploration has been drawn up for implementation under the Fourth Five Year Plan; and

(b) if so, the broad outlines of the programme?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes.

(b) Details are being worked out.

### Manufacture of T. V. Sets

**1895. Shri P. C. Borooah:  
Shri Sidheshwar Prasad:  
Shri Rishang Keishing:**

Will the Minister of **Education** be pleased to state:

(a) whether the Council of Scientific and Industrial Research has developed the know-how for the manufacture of TV sets costing about Rs. 800 to 900 each; and

(b) if so, the scheme for commercial manufacture of such sets and how much of manufacturing capacity would be licensed in the private sector?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir. The Central Electronics Engineering Research Institute, Pilani, has developed the know-how for the manufacture of T.

V. Sets. The ex-factory cost (excluding excise duty and other local taxes) as estimated prior to devaluation of the rupee was Rs. 800 for a 17" screen set, Rs. 850 for a 19" screen set and Rs. 950 for a 23" screen set.

(b) The National Research Development Corporation of India has executed agreements with two parties, namely, M/s. J. K. Rayon, Kanpur and M/s. Telerad Private Ltd., Bombay for commercial manufacture of T. V. sets developed at the Institute. Letters of Intent have recently been issued by the Ministry of Industry to these parties for manufacturing 10,000 T. V. sets per annum each.

### नजरबन्द चीनी नागरिक

**1896. डा० महादेव प्रसाद :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय कितने चीनी नागरिक नजरबन्द हैं; और

(ख) इनमें से ऐसे कितने व्यक्ति हैं, जो स्वदेश वापस जाने के इच्छुक हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : (क) और (ख). अब तक प्राप्त ताज़ा सूचना के अनुसार भारत में नजरबन्द चीनी नागरिकों की संख्या 100 है। इनमें से 3 ने चीन वापस लौटने की इच्छा प्रकट की है।

### Firing in Bangalore

**1897. Shri Gokulananda Mohanty:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the police fired upon a riotous mob which obstructed the Railway traffic at Harihar (near Bangalore) on the 27th June, 1966;

(b) the reasons which led to this incident; and

(c) whether any political parties had any hand in it?



**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). On June 27, 1966, a mob collected at Harihar Railway Station, and some persons in it obstructed a train. When the police party tried to remove these persons from the railway track, the mob became violent and pelted brick-bats on the police. Appeals for peace, lathi-charge and tear gas having proved ineffective, seven rounds were fired by the police.

(c) It is difficult to fix responsibility for the incident on any one political party.

### Mapping Work

**1898. Shri Chandak:** Will the Minister of Education be pleased to state:

(a) whether sufficient data on soils are not available;

(b) if so, whether the Ministry of Food and Agriculture would like to have such maps prepared by the National Atlas Organisation with mapping data;

(c) whether the State-wise information about soils in our country is available; and

(d) whether the programmes of National Atlas Organisation have been sanctioned after taking into consideration the item-wise cost, number of man-days and mappable data?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) to (c). State-wise information about soils is available. This is however suitable for preparation of small scale maps, while the Ministry of Food, Agriculture, Community Development & Cooperation would like to have maps prepared on larger scale of say 1:1 million. Information for the preparation of such large scale maps is not available.

(d) The programmes of the National Atlas Organisation were sanctioned after scrutiny.

### National Atlas of India

**1899. Shri Chandak:** Will the Minister of Education be pleased to state:

(a) the percentage of information on soils compiled on Bihar and U.P. Soil Maps by N.A.O;

(b) whether sufficient mappable data to prepare land management map of India 1:6 M is available with N.A.O. and if not, how this item was sanctioned without proper scrutiny of the mappable data; and

(c) whether soil report and soil profile description for each character of soil of the soil map of India published by N.A.O. in National Atlas of India (Hindi Edition) 1957 are available?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) Complete information required for the preparation of the maps has not yet been received by the National Atlas Organisation.

(b) A good amount of information required for the preparation of the map is available with the National Atlas Organisation and more recent data are being compiled by that Organisation from different sources for final mapping.

(c) The map published in the National Atlas (Hindi Edition 1957) was prepared on the basis of soil information and reports collected by the National Atlas Organisation from different Central and State departments.

### Bharatiya Shahid Sainik Vidyalaya, Naini Tal

**1900. Shri Hari Vishnu Kamath:** Will the Minister of Education be pleased to state:

(a) whether Government are award that an institution known as Bharatiya Shahid Sainik Vidyalaya was started in Naini Tal two years ago;

(b) whether the said institution has approached Government for assistance;

(c) if so, the details thereof; and

(d) Government's reaction thereto?

**The Minister of Education (Shri M. C. Chagla):** (a) to (d). The Vidyalaya approached the Government of Uttar Pradesh for financial assistance to the extent of Rs. 50,000 but the State Government did not find it possible to accede to this request as it is already financing another Sainik School situated nearby.

**Compensation for Families evicted from Oil Fields in Assam**

**1901. Shrimati Renuka Barkataki:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that a good number of families who were evicted from the oil fields of Assam have not yet received compensation from Oil India; and

(b) if so, the reasons therefor?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) No families have been evicted so far from any oilfield worked by Oil India.

(b) Does not arise.

**Powers of Labour Courts**

**1902. Shri Basappa:**

**Shri P. C. Borooah:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether Government have decided to enhance the powers of labour courts and tribunals in pursuance of the recommendations of the International Labour Organisation and the Indian Labour Conference of 1962 to empower them to review dismissal cases;

(b) if so, the precise decision of Government; and

(c) when the relevant legislation is to be brought before Parliament?

**The Deputy Minister of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) to (c). The matter is under consideration.

**Accident at Bankola Colliery**

**1903. Shri H. N. Mukerjee:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether there was a serious accident at the Bankola colliery, P.O. Iskhra on the 28th or 29th June, 1966 leading to the death of two workers;

(b) whether any enquiry has been made into the accident;

(c) whether the enquiry report will be placed on the Table; and

(d) the action taken in the matter?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):**

(a) Yes; there was a fatal accident at Bankola Colliery on the 28th June, 1966 resulting in the death of two workers and serious injury to one. A mass of stone had fallen on 4 loaders from the roof at a height 3.2 metres.

(b) Yes; an enquiry has been made by an Officer of the Mines Inspectorate.

(c) A copy of the enquiry report is placed on the Table of the House. [Placed in Library. See No. LT-6740/66.]

(d) The enquiry officer is of the opinion that no one is to be held responsible as, according to the evidence, Manager, Under Manager, and the Overman had inspected the place of accident on the day of the accident in the earlier shift and on testing had found the roof to be secure. Action is being taken, however, on certain irregularities pointed out in the enquiry report.

**Gorakhpur Labour Depot**

**1904. Shrimati Vimla Devi:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to refer to the reply given to Unstarred Question No. 801 on the 8th March, 1965 and state:

(a) whether a number of workers supplied by the Gorakhpur Labour Depot to various coal mines have been made permanent; and

(b) the names of such coal mines?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) and (b). The information is not available.

**Air Conditioners in Coal Mines Central Hospital, Kalla (Bengal)**

**1905. Shrimati Vimla Devi:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) the number of air-conditioners in the Coal Mines Central Hospital at Kalla near Asansol;

(b) when these air-conditioners were fixed; and

(c) how many are working at present?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) Six window type air-conditioners have been provided.

(b) In September, 1964.

(c) Three of the air-conditioners are not working satisfactorily and the supplier has been requested to rectify the defects.

**पंजाब में मिट्टी के तेल में मिलावट**

**1906. श्री गुलशन :**

**श्री प्र० च० बरूआ :**

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को जून, 1966 में पंजाब की कोई शिकायत मिली थी कि डीजल तेल तथा पेट्रोल में मिट्टी का तेल मिलाया जा रहा है और पेट्रोल पम्पों द्वारा अथवा दूसरे तरीकों से उसे बेचा जा रहा है; और

(ख) यदि हां, तो इस भ्रष्टाचार को रोकने के लिये क्या कार्यवाही की गई है ?

**पेट्रोलियम और रसायन मंत्री (श्री अल्लगेशन) :** (क) जी, हां।

(ख) राज्य सरकार आवश्यक कार्यवाही कर रही है।

**Employment of Class I Officers after their Retirement**

**1907. Shri Hari Vishnu Kamath:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that several class I Officers, after retirement from Government service, have joined the private sector;

(b) if so, the number and names of such officers, since the 26th January, 1950 up-to-date, together with the salary they drew at the time of retirement, and the salary on which they joined the private sector; and

(c) whether each such officer had official dealings or contacts with his new employer before his retirement?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Retired Class I officers can, within two years after their retirement, take up private employment with the permission of the Government. No such permission is necessary if private employment is taken up after two years from the date of retirement. Many retired Class I officers could, therefore, have joined the private sector with or without the permission of Government, as the case may be.

(b) and (c). Information is not available with Government; nor can full information be collected from Government record, as during the period of more than 16 years from 26th January, 1950 many retired Class I officers may have taken up private employment without the permission of Government after the expiry of two years from the date of their retirement, and Government has no record of such cases.

**Exchange of Scientists with U.S.A. and Canada**

**1908. Shrimati Maimoona Sultan:** Will the Minister of Education be pleased to state:

(a) whether agreements have been entered into for the exchange of senior and junior Scientists with the U.S.A. and Canada; and

(b) if so, the main features thereof?

**The Minister of Education (Shri M. C. Chagla):** (a) Not yet, Sir.

(b) Does not arise.

**Indian Repatriated from Ceylon**

**1909. Shrimati Maimoona Sultan:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether an expert team has been or is being sent to Colombo to study the requirements and aptitudes of Indians who are to be repatriated from Ceylon under the Indo-Ceylon Pact;

(b) if so, the specific aspects to be studied by them; and

(c) the composition/constitution of the team?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan):** (a) A proposal to send a team of officers to Ceylon to make a study of the problems of rehabilitation of repatriates, under the Indo-Ceylon Agreement 1964 is at present under consideration.

(b) and (c). A final decision regarding the composition of the team and the specific aspects to be studied by them has not yet been taken.

**Allowances for Political Detenus**

**1910. Shri A. K. Gopalan:**  
**Shri Dasaratha Deb:**  
**Shri M. N. Swamy:**  
**Shri Dinen Bhattacharya:**

Will the Minister of Home Affairs be pleased to state:

(a) the total number of political detenus, detained by the Delhi Admi-

nistration in the Central Jail, New Delhi during the period from the 30th December, 1964 to 16th April, 1966 who were granted family allowances and the amount granted per family per month; and

(b) whether the detenus have been paid family allowances for the entire period of their detention?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) There is not category of detenus classified as 'Political detenu'. 14 detenus were paid family allowance during the period in question at rates ranging from Rs. 50/- to Rs. 200/- per month per family.

(b) Excepting in two cases the allowances were paid for the entire period of detention excluding periods of release of the detenu on parole.

**Medical Attention in Central Jail, New Delhi**

**1911. Shri A. K. Gopalan:**  
**Shri Dasaratha Deb:**  
**Shri M. N. Swamy:**  
**Shri Dinen Bhattacharya:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in July, 1965, a case of heat-stroke occurred in the Political Ward of the Central Jail, New Delhi;

(b) whether it is also a fact that proper and timely medical attention was not given to this patient;

(c) whether the patient concerned made representations to the higher authorities in this regard and if so, whether any reply was given to him; and

(d) the measures taken to prevent recurrence of such incidents in future?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes.

(b) to (d). Proper medical attention was provided in time. In this representation the patient had stated that in regard to his treatment, there was delay, particularly in the supply of Glucose and ice. The Delhi Administration issued instructions that requirements in respect of medicines should be promptly attended to. The detenu in question was informally apprised of these directions. In order to prevent the recurrence of such incidents in future, action has been taken to ensure that for medicinal treatment, expeditious arrangements are made, whenever necessary, to supply articles not in stock.

**Ophthalmic Patients in Central Jail,  
New Delhi.**

**1912. Shri Dasaratha Deb:  
Shri A. K. Gopalan:  
Shri M. N. Swamy:  
Shri Dinen Bhattacharya:**

Will the Minister of **Home Affairs** be pleased to state:

(a) the total number of political detenus in the Central Jail, New Delhi during the period from the 30th December, 1964 to 16th April, 1966 who had suffered from ophthalmic ailments and were referred to Eye Specialists for necessary treatment;

(b) the total number of cases wherein use of glasses by patients was recommended by the specialists and prescribed glasses were supplied to the patients at Government cost;

(c) whether there was any case wherein prescribed glasses were not supplied; and

(d) if so, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl):** (a) Nine.

(b) Number of cases recommended for glasses: Seven. Number of cases to whom prescribed glasses were supplied at Government cost: six.

(c) Yes: One.

(d) The detenu for whom the glasses were prepared was discharged before the spectacles were arranged. These spectacles have since been prepared and steps have been taken to get it delivered to him.

**Jadwat Trading Co.**

**1913. Shri M. N. Swamy:  
Shri A. K. Gopalan:  
Shri Dasaratha Deb:  
Shri Dinen Bhattacharya:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have received complaints about the favours-shown by the Chief Commissioner, Andaman and Nicobar Islands to M/s. Jadwat Trading Company owning ships in these Islands;

(b) whether an enquiry was ordered into the matter;

(c) if so, the result thereof: and \*

(d) if the reply to part (b) above be in the negative, whether Government propose to do so now?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl):** (a) No such complaint has been received against the present Chief Commissioner of the Andaman and Nicobar Islands or his immediate predecessor. An allegation of this nature was contained, among other allegations against the Andaman and Nicobar Administration, in a communication addressed to the Central Vigilance Commissioner sometime in March, 1965, by a former disgruntled employee of the Andaman and Nicobar Administration.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir. This is not considered necessary as the allegations were *prima facie* found to be untenable and irresponsible.

**R.M.S. Sorting Section in Madras Circle**

**1914. Shri Sezhiyan:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that opening of new R. M. S. Sorting Section in Madras Circle has either been dropped or delayed for want of mail vans;

(b) the number of mail vans constructed during the past two years for opening of new R.M.S. Sections in Madras Circle;

(c) the number of mail vans under construction now for the Madras Circle; and

(d) the action taken to bring about better co-ordination between the Railway and Postal Department in the matter of building vans and providing accommodation for R. M. S. vans in trains wherever necessary?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) No proposal has been dropped but some have been delayed.

(b) Nil. However, 3 bogie vans have been recently allotted to Madras Circle for opening a new section.

(c) Seven.

(d) Regional Director (RMS), Southern Region, Madras, holds quarterly coordination meetings with Southern Railway to pursue the cases for construction of vans, on replacement account, and also for providing accommodation for RMS in Railway trains. If necessary, the matter is also taken up at higher level with Railway Board by the P and T Directorate. The cases for new mail vans required on additional account were initiated by the P and T Directorate with the Railway Board and thereafter pursued by the Regional Director RMS, Madras with the Southern Railway authorities.

**Social Security for Journalists**

**1915. Shri Shree Narayan Das:** will the Minister of Labour, Employment and Rehabilitation be pleased to state the extent to which Government have been able to give effect to the suggestions made by the Economic and Social Council of the U.N. regarding legislation providing a system of social security for journalists including guaranteeing old age pensions and unemployment benefits?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** It is not clear which suggestion the Hon'ble Member is referring to. Under the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, the working journalists are entitled to the benefits of gratuity, leave on medical certificate and provident fund. The question of framing a Retirement/Family Pension Scheme for workers in receipt of provident funds is under consideration. There is no scheme of Unemployment Insurance at present in operation.

**Conciliation Proceedings**

**1916. Shri H. C. Soy:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that Labour Enforcement Officers (Central) Chai-basa in Singbhum district in Bihar served notices on China Clay Mines (Oriental Potteries) Workers' Union and the China Clay Mine owners, as many as three times on the 1st October, 1965, 2nd April, 1966 and 26th June, 1966;

(b) whether on these three dates, the Union representatives attended the place of the proposed conciliation proceedings but the Labour Enforcement Officer (Central) failed to attend without intimating to the Union any reasons for such repeated failures on his part; and

(c) if the answer to parts (a) and (b) above be in the affirmative, the

steps proposed to be taken for immediate conciliation proceedings?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) to (c). The Labour Enforcement Officer (Central) Chaibasa, on receipt of a charter of demands from the China Clay (Oriental Potteries) Workers' Union issued notices on 1st October, 1965 fixing the conciliation meeting on the 7th October, 1965. After discussions, the union agreed to await the decision of the Government for fixation of minimum wages as a result of survey to be conducted by the Director of Labour Bureau, Simla.

Again the union submitted a charter of demands on 2nd March, 1966 and the Assistant Labour Commissioner (Central), Dhanbad-II fixed conciliation meeting on the 2nd April, 1966 at Chaibasa but this meeting was telegraphically adjourned to the 9th April, 1966, due to receipt of large number of strike notices from the unions functioning in the coal mines, which claimed immediate attention from the Officers of Dhanbad Region. At the adjourned meeting, the union agreed to keep the case closed till the Deputy Labour Commissioner, Bihar conducted enquiry regarding the status of office bearers of this union.

This union submitted another charter of demands on the 16th May, 1966 and the Assistant Labour Commissioner (Central), Dhanbad-II, fixed the conciliation meeting on the 26th June, 1966. This meeting was adjourned on receiving information that the Registrar of Trade Unions, Bihar, was seized of the matter relating to claims of two rival factions of the union. However, the General Secretary of this union met the Assistant Labour Commissioner (Central) at Dhanbad on the 27th June, 1966 and stated that the enquiry by the Registrar of Trade Unions was likely to be completed by first week of July and, as such, the case may be closed till the decision of the Registrar of Trade Unions,

Bihar, Patna, was available. Accordingly, the case was closed and further action, if any, will be taken on knowing the decision of the Registrar, Trade Unions.

#### National Institute of Oceanography

**1917. Shri Vasudevan Nair:  
Shri Warrior:  
Shri Prabhat Kar:**

Will the Minister of Education be pleased to state:

(a) the amount set apart for the establishment and development of the National Institute of Oceanography at Ernakulam during the Fourth Five Year Plan; and

(b) the various subjects of study proposed to be taken up by this Institute?

**The Minister of Education (Shri M. C. Chagla):** (a) The National Institute of Oceanography will be located at Goa with only a Regional Station at Ernakulam. The financial provision for this purpose during the 4th plan has not yet been finalised.

(b) The Institute will consist of the following main divisions together with a modern Research Ship of its own:—

1. Physical and dynamical Oceanography Division.
2. Chemical Oceanography Division with a Unit for extraction of raw materials from the sea.
3. Biological Oceanography Division-Oceanic Living Resources.
4. Geological Oceanography Division with a Unit for prospecting of the Continental Shelf and deeper areas.
5. Data and documentation.
6. Oceanographic Instrumentation.

**Oil Exploration Projects in Gujarat**

**1918. Shri Jashvant Mehta:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that there is a lack of coordination in oil exploration projects at Ankleshwar in Gujarat;

(b) whether the lack of co-ordination has delayed the production of oils;

(c) if so, the extent of loss of production in terms of quantity and value during the last one year; and

(d) the steps taken to ensure co-ordination?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) No.

(b) to (d). Do not arise.

**Fertilizer Plant, Assam**

**1920. Shri D. J. Naik;**  
**Shri P. C. Borooah:**

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that an Industrial Consulting Bureau has submitted a report to Government for putting up a big fertiliser plant in Assam to make use of the gas at present being wasted away; and

(b) if so, Government's reaction thereto?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). The Industrial Consulting Bureau Private Ltd. in a Report prepared at the instance of the State Government of Assam have *inter-alia* suggested that one of the ways of utilising the surplus Natural Gas available in Assam would be by the installation of a large sized Fertilizer plant. The suggestion is being followed up with independent studies by the Central Government and it is expected that a decision whether it would be advisable to establish such a plant would be duly taken.

**नागाओं द्वारा हमला**

**1921. श्री श्रीकार लाल बेरवा :**  
**श्री हुकूम चन्द कछवाय :**  
**श्री बड़े :**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 9 जून, 1966 को मशोनगनों से लैस 20 नागाओं ने मनीपुर के एक गांव पर अचानक हमला किया था; और

(ख) यदि हां, तो उसके कारण जनता धन की कितनी हानि हुई ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

**Schools in Bastar**

**1922. Shri Lakshmu Bhawani:** Will the Minister of **Education** be pleased to state:

(a) the number of schools opened especially for the Adivasi Children in Bastar where free education is given to them at present; and

(b) the number of students studying in these schools?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) and (b). Information is being collected from the State Government and will be laid on the Table of the House.

**Adivasi Graduates in Bastar**

**1923. Shri Lakshmu Bhawani:** Will the Minister of **Education** be pleased to state the number of Graduates and post-Graduates among Adivasis in Bastar at present?

**The Minister of Education, (Shri M. C. Chagla):** The information is not available in the Education Ministry.



**बरोनी तेल शोधन कारखाना**

1925. श्री श्रीं झार लाल बरेवा :

श्री बड़े :

श्री हुकूम चन्द कछवाय :

श्री काशी राम गुप्त :

श्रीमती सावित्री निगम :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 27 जून, 1966 के ममानारों के अनुसार गोदामों में मिट्टी के तेल को रखने के स्थान के अभाव के कारण बरोनी में तेल साफ करने का काम रोक दिया गया था; और

(ख) यदि हाँ, तो इस मामले में क्या कार्यवाही की गई है ?

**पेट्रोलियम और रसायन मंत्री (श्री अज्ञेसन) :** (क) जी हाँ ।

(ख) कार्य को अब पुनः शुरू कर दिया गया है और रेलवे बोर्ड के परामर्श से बरोनी तेल शोधनशाला से मिट्टी के तेल को अधिक मात्रा में भेजने के पर्याप्त कदम भी उठाये गये हैं ।

**Demands of R.M.S. employees' Union**

1926. **Shri Sezhiyan:** Will the Minister of **Communications** be pleased to state:

(a) whether Government received a memorandum from the R.M.S. Employees Union on the 27th August, 1964;

(b) the major demands and proposals made in that Memorandum; and

(c) the action taken thereon?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):**

(a) Yes.

(b) A list of demands contained in the memorandum is placed on the Table of the Lok Sabha. [Placed in Library, See No. LT-6741|66]

(c) The long list of demands were discussed informally by the Union's representatives with the Deputy Minister (C) on 31-8-1965. Decisions on some of the items has been reached. Further discussions with the Union representatives are being held.

**Sorting examination test for R.M.S. employees**

1927. **Shri Sezhiyan:** Will the Minister of **Communications** be pleased to state:

(a) whether it is a fact that the staff of the Railway Mail Service are required to pass in class 'A' every year in a sorting test examination;

(b) if so, the reasons for holding the test every year; and

(c) whether there is any proposal to restrict the test for the first few years of service for the employees?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):**

(a) Yes, Sir. The sorters in the time scale are required to pass a test every year.

(b) To ensure that the sorter's knowledge of the latest sorting orders is kept up-to-date so that he discharges his duties efficiently.

(c) Yes, sir.

**पाठ्य पुस्तकों के हिन्दी संस्करण**

1928. **श्री जगदेव सिंह सिडान्ती :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे

कि उच्च स्तर की पाठ्य-पुस्तकों तथा अन्य प्रामाणिक पुस्तकों के हिन्दी संस्करण प्रकाशित कराने तथा उन्हें सस्ते मूल्यों पर जनता को उपलब्ध कराने के लिए सरकार ने अब तक क्या कार्यवाही की है ?

**शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) :** विश्वविद्यालय स्तर की पुस्तकों के निर्माण, अनुवाद और प्रकाशन का कार्य वैज्ञानिक तथा तकनीकी शब्दावली आयोग के द्वारा किया जा रहा है। यह कार्य विश्व-विद्यालयों, विद्वत संस्थाओं, अखिल भारतीय स्तर की साहित्यिक संस्थाओं और प्रकाशकों की सहायता में होता है। अब तक 36 अनुवाद एजेंसियां और पांच पूर्णकालिक अनुवाद केन्द्र पुस्तकों को तैयार करने का कार्य करने के लिए खुल चुके हैं।

इस योजना के अधीन अब तक 380 मानक ग्रंथ अनुवाद के लिए स्वीकृत विये गये हैं, जिनमें से 46 ग्रन्थ हिन्दी में प्रकाशित हो चुके हैं, 36 ग्रन्थ छप रहे हैं, 35 पुस्तकों की पांडलिपियां प्रकाशनार्थ तैयार हैं और 26 3 पुस्तकों का अनुवाद कार्य चल रहा है।

हिन्दी में मूल पुस्तकें भी लिखी जा रही हैं। अब तक 12 मूल पुस्तकें प्रकाशित हो चुकी हैं, 7 छप रही हैं और 93 पुस्तकों के लेखन का काम चल रहा है। यह प्रयत्न किया जा रहा है कि प्रकाशन-कार्य को अधिक से अधिक तीव्रता दी जाए।

इन पुस्तकों का मूल्य असली लागत के आधार पर निर्धारित किया जाता है, जो सामान्यतः यथोचित ही होता है।

#### पंजाब के व्यापारियों की गिरफ्तारों:

1929. श्री प्रकाशबोर शास्त्री :  
श्री हुकम चन्द कछवाय :  
श्री दलजीत सिंह :  
श्री रघुनाथ सिंह :  
श्री नरेन्द्र सिंह, महीड़ा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पंजाब में कदाचार करने वाले कुछ व्यापारियों को हाल में गिरफ्तार करने से कुछ अच्छे परिणाम निकले हैं ;

(ख) क्या इन गिरफ्तारियों के दौरान कोई निपिद्ध वस्तुएं बरामद की गई हैं ; और

(ग) क्या इससे तत्करी पर भी प्रभाव पड़ने की सम्भ.वना है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) :** (क) से (ग). राज्य सरकार से सूचना प्राप्त को जा रही है और प्राप्त होते ही सदन के सभान्यतल पर रख दी जायेगी।

**मिजो पहाड़ियों में हिंसात्मक कार्यवाहियों के कारण गिरफ्तार किये गये लोगों की रिहाई**

1930. श्री प्रकाशबोर शास्त्री :

श्री हुकम चन्द कछवाय :

श्री रघुनाथ सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मिजो पहाड़ियों में हिंसात्मक कार्यवाहियों के सम्बन्ध में गिरफ्तार किये गये व्यक्तियों को रिहा कर दिया गया है ;

(ख) यदि हां, तो क्या ऐसे लोगों को भी छोड़ दिया गया है जिन के अन्य देशों से सम्बन्ध थे ; और

(ग) क्या इस बारे में केन्द्रीय सरकार से परामर्श किया गया था ?

**गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री**

(घो हाथी) : (क) आसाम सरकार द्वारा केवल 39 ऐसे व्यक्तियों को रिहा किया गया है जिनके बारे में सैनिक अधिकारियों को पूछताछ के बाद यह सन्तोष हुआ गया था कि उनका विद्रोह में कोई हाथ नहीं था।

(ख) जी नहीं।

(ग) जी नहीं। राज्य सरकार को इन व्यक्तियों को रिहा करने का अधिकार है।

#### Provident Fund Contributions from Employers

1931. Shri Jashvant Mehta: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that large amounts of Provident Fund contributions are outstanding from the defaulting employers;

(b) if so, the total amount due from such defaulting employers; and

(c) the steps taken to recover these amounts?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) Yes.

(b) Employees' Provident Fund.—Rs. 5.136 crores (approx) as on 30th April, 1966.

Coal Mines Provident Fund.—Rs. 1.27 crores as on 31st March 1965.

(c) Legal action by way of prosecution and/or recovery proceedings has been initiated against the employers of the defaulting establishments, where necessary.

#### Study of Indian Ocean by Russian Vessel

1932. Shri Jashvant Mehta: Will the Minister of Education be pleased to state:

(a) whether it is a fact that a Russian Vessel "Mikhail Lomonosov" conducted an Oceanographic Study of the Indian Ocean in Bombay on the 12th July, 1966;

1244(Ai)LSD—6.

(b) whether any report has been submitted by the Russian authorities in this regard; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramchandran): (a) to (c). The Russian Vessel "Mikhail Lomonosov" visited Bombay port from the 12th to the 15th July, 1966 for logistic requirements. No other information is available.

#### Dock Workers, Bombay

1933. Shri Jashvant Mehta: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that several thousand dockmen demonstrated in front of the Office of the Port Trust, Regional Labour Commissioner, (Central) Dock Labour Board, in Bombay, on the 5th July, 1966;

(b) if so, the reasons therefor; and

(c) the action taken on their demands?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) Yes, about five thousand Port and Dock Workers.

(b) The demonstration was organised to launch an indefinite strike in the various ports of the country with effect from the 24th July, 1966.

(c) Discussions were held by the Union Ministers of Labour and Transport with the representatives of the workers on the 20th July, 1966 to consider the demands of the Port and Dock Workers as a result of which the notice of strike was withdrawn.

#### Payment of Salaries to School Teachers in Tripura

1934. Shri Biren Dutta:  
Shri Dasaratha Deb:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that some privately managed schools of Tripura

are not paying to the teachers the amount given as aid for Teachers' salary even after drawing the money from Government;

(b) whether any concrete cases have been referred to Tripura Government; and

(c) if so, the steps taken by the Central Government to ensure payment of the money to the Teachers for whom the aid is given?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

#### **Demands of Tripura Employees**

**1935. Shri Biren Dutta:  
Shri Dasaratha Deb:**

Will the Minister of Home Affairs be pleased to state:

(a) whether a charter of demands has been placed by Tripura Government Work-charged Employees' Union on the 10th July, 1966; and

(b) if so, Government's reaction thereto?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). The Tripura Government Work-charged Employees' Union held its annual Session on the 9th and 10th July, 1966 and passed a resolution putting forward their demands. The Union forwarded their demands to the Principal Engineer on the 1st August, 1966. The demands are being examined by the Government of Tripura.

#### **Shortage of Kerosene Oil in Tripura**

**1936. Shri Biren Dutta:  
Shri Dasaratha Deb:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Union Territory of Tripura is facing a serious shortage of kerosene oil;

(b) if so, the reasons therefor; and

(c) the steps taken to ease the situation?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). No; the shortages that occurred in the latter part of May and in June were due to dislocation of transport on account of floods.

(c) Does not arise.

#### **Land Transfers in Tripura**

**1937. Shri Dasaratha Deb:  
Shri Biren Dutta:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that transfers of land from tribals to non-tribals are taking place in Tripura on a very large scale;

(b) if so, the total number of cases of such transfers that took place in Tripura from 1961 up-to-date; and

(c) the steps Government propose to take to prevent such transfers?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). In spite of statutory provisions of law imposing restrictions on transfer of land from tribals to non-tribals, surreptitious transfers are sometimes made by the tribals themselves. However, no transfers on a very large scale have taken place. Total number of transfers during the period 1961 to 31st July 1966 is 839.

(c) Interests of tribals in Tripura in land are safeguarded under section 187 of Tripura Land Revenue and Land Reforms Act, 1960, and under Order No. 325 of erstwhile Ruler of Tripura dated the 1st Aswani, 1353 (Tripura era); these provisions are being strictly enforced.

**Boarding Houses in Tripura**

**1938. Shri Dasaratha Deb:  
Shri Biren Dutta:**

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that all the Tribal Boarding Houses run by Government in Tripura have now been transformed into mixed Boarding Houses and as such non-tribal students are allowed to stay there;

(b) if so, whether any number of seats are set aside in each such Boarding House exclusively for tribal students; and

(c) the total number of seats in Tripura reserved for tribal students in the Boarding Houses attached to Higher Secondary Schools in Tripura?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

**Post Offices in Madras Circle**

**1939. Shri Sezhiyan:** Will the Minister of **Communications** be pleased to state:

(a) the number of Post Offices opened during 1964-65 and 1965-66 in the Madras Circle; and

(b) whether there has been proportionate development in R.M.S. Wing of the P. and T. services to cope with the increased volume of postal mails as a result of opening of new Post Offices?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):**

(a) Year	No of post offices opened
1964-65	426
1965-66	129

(b) There has been development in the R.M.S. Wing, also, though it is not possible to correlate the growth of the R.M.S. Wing with the Postal Branch. There are prescribed stan-

dards on the basis of which staff is sanctioned in the R.M.S. Opening of more post offices does not necessarily imply that there should be a corresponding increase of work in the R.M.S., as the bifurcation of a post office does not always increase the quantum of mail to be handled. Nine new sorting offices and four R.M.S. Sections have been opened.

**Embezzlement in I.C.C.B.**

**1940. Shri Bade:  
Shri Hukam Chand  
Kachhavaia:  
Shri Brij Raj Singh:**

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that an incident of embezzlement took place in the Indian Council for Cultural Relations during 1965-66;

(b) if so, the amount embezzled and details thereof;

(c) whether the matter was reported to the Police and if not, the reasons therefor; and

(d) the precautionary measures adopted to avoid recurrence of such incidents?

**The Minister of Education (Shri M. C. Chagla):** (a) to (d). No embezzlement has taken place in the Indian Council for Cultural Relations during 1965-66. However, there was a case of negligence involving a sum of Rs. 300 and the concerned official has been punished for it.

**दिल्ली में मेजर और मजिस्ट्रेट की गिरफ्तारी**

**1941. श्री लक्ष्म भवानी :  
श्री हुकम चन्द कछवाय :  
श्री बड़े :  
श्री यु० व० सिंह :  
श्री सोनावने :**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 21 जुलाई

1966 की रात को सेना के एक मेजर और एक मजिस्ट्रेट को गिरफ्तार कर लिया गया था जब वे दिल्ली में जी० बी० रोड पर एक नर्तकी के निवास स्थान पर शराब पी रहे थे ;

(ख) क्या उस मजिस्ट्रेट ने ड्यूटी पर तैनात पुलिस के सब-इन्स्पेक्टर को यह धमकी भी दी थी कि यदि उस ने उन को गिरफ्तार किया तो उसे बैसा करने के परिणाम भुगतने पड़ेंगे ; और

(ग) यदि हां, तो उन के विरुद्ध सरकार ने क्या कार्यवाही की है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सचिव मंत्री (श्री हाथी):** (क) छ: व्यक्ति जिनमें सेना का एक मेजर और एक आनरेरी मजिस्ट्रेट भी शामिल थे 20/21 जुलाई की रात को जी० बी० रोड पर एक नर्तकी के निवास स्थान पर शराब पीते हुए गिरफ्तार किये गए ।

(ख) आनरेरी मजिस्ट्रेट ने ड्यूटी पर तैनात सहायक उप-निरीक्षक पुलिस पर अपने पद का दबाव डालने की चेष्टा की ।

(ग) सभी गिरफ्तार व्यक्तियों पर दण्ड प्रक्रिया संहिता की धारा 107/151 के अधीन मुकदमा चलाया गया । वे बरी कर दिये गये और मुकदमा उठा लिया गया क्योंकि न्यायालय इस निष्कर्ष पर पहुंचा कि शांति भंग होने का कोई खतरा नहीं था । इस मामले में गिरफ्तार मजिस्ट्रेट से उसके पद के अधिकार वापस ले लिये गए हैं ।

#### Memorandum from Sindhi Sahitya Sabha

1942. **Shri Ram Sewak Yadav:**  
**Shri Madhu Limaye:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have received any Memorandum from the Akhil Bharat Sindhi Boli Sahitya Sabha;

(b) the disabilities listed in this Memorandum from which the Sindhi speaking people are suffering; and

(c) the action taken to remove these disabilities?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir.

(b) and (c). A statement showing the grievances of the Sindhi linguistic minority as listed in the Memorandum and the action taken thereon is laid on the Table of the House. [Placed in Library. See No. LT-6742/66.]

#### Gratuity for Extra Departmental Employees of P. and T. Deptt.

1943. **Shri Jedhe:** Will the Minister of **Communications** be pleased to refer to the reply given to Unstarred Question No. 1325 on the 2nd March, 1966 and state:

(a) the progress made in the finalisation of the details regarding the grant of gratuity to Extra Departmental Employees of the P. & T. Department; and

(b) the stage at which the matter stands at present?

**The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao):**

(a) and (b). The matter is still under examination.

#### Educational Development in Adivasis in Bihar

1944. **Shri H. C. Soy:** Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the educational development in Ranchi district in Bihar is far more ahead among the Christian Adivasis than among the Non-Christian Adivasis in the adjacent districts of Singhbhum, Palamau, and Santhal Parganas; and

(b) if so, steps taken to restore the balance by providing more educational facilities to the less developed sections of the Adivasis?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). The information is being collected from the State Government and will be laid on the Table of the House in due course.

### **Retrenchment in Oil Companies**

**1945. Dr. Ranen Sen:**  
**Shri P. C. Borooah:**  
**Shri Badrudduja:**  
**Shri H. P. Chatterjee:**  
**Dr. U. Misra:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether Government's attention has been drawn to the "special release terms" offered by the foreign oil companies for retrenchment of surplus staff: and

(b) if so, Government's reaction thereto?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) Yes.

(b) The acceptance, rejection or modification of these terms is a matter for settlement between the Companies and their employees and employees' organisations in the light of the statutory provisions and tripartite decisions on the subject of termination of employees' services.

### **Recognition of Service Association**

**1946. Shri Prabhat Kar:** Will the Minister of **Home Affairs** be pleased to state:

(a) when the revision of Central Civil Services (Recognition of Service Association) Rules, 1959 was taken up and when it is likely to be completed;

(b) whether formal recognition to many Officers' Associations is now

being denied on the ground that formal recognition would be granted after the Rules are revised and if so, the reasons therefor; and

(c) the steps taken to expedite the recognition of these associations?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) to (c). The question of framing revised recognition rules/instructions is still under consideration. Pending their finalisation, the Ministries/Departments have been advised that they may deal with the unions/associations of their employees without insisting on formal recognition provided the employees' organisation fulfil the major features of the old recognition rules.

### **Rare Manuscripts in Baroda University**

**1947. Shri Narendra Singh Mahida:** Will the Minister of **Education** be pleased to state:

(a) whether M.S. University of Baroda possesses rare manuscripts and books on music;

(b) if so, whether there is any organised research unit to assist musicologists;

(c) whether there is any scheme to translate ancient Sanskrit texts in music into a regional language; and

(d) if so, the details thereof?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) to (d). Necessary information is being collected and will be laid on the Table of the House.

### **Registered Envelopes**

**1948. Shri Narendra Singh Mahida:**  
**Shri Chuni Lal:**

Will the Minister of **Communications** be pleased to state:

(a) whether hand-made Swadeshi paper is proposed to be used for

making ordinary registration envelopes which are now made of imported cloth-paper; and

(b) if so, whether the Posts and Telegraphs Department will thus do away with the imports of 2500 reams of cloth-paper annually?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) and (b). The question of replacing the imported cloth lined paper by indigenous paper is being examined. Tests so far carried out by the Security Press Nasik show that hand made Swadeshi paper is not suitable for the manufacture of registered envelopes. Some samples of Mill made indigenous paper have shown more satisfactory results. When a final decision is taken on the suitability of the paper the question of doing away with imported paper will be taken up.

#### **Cambay Gas Field**

**1949. Shri Narendra Singh Mahida:  
Shri Chuni Lal:**

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether a new and alternative fuel (condensate) from the Cambay gas field about 40 tonnes of condensate everyday (a mixture of gasoline, kerosene and some other heavier hydrocarbons) can be used as a raw material for the manufacture of synthetic fibres and synthetic rubber; and

(b) if so, the steps so far taken for its development?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Condensate is produced along with the natural gas in Cambay field and its use is under investigation.

(b) Publicity has been given for sale to private industry. Utilisation by Gujarat Refinery is also under examination.

#### **India Office Library**

**1950. Shri Narendra Singh Mahida:  
Shri Chuni Lal:**

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the premises housing the India Office Library in Oxford is going to be demolished and the library removed to the top of Bodleian Library;

(b) whether it was built with the funds subscribed from India; and

(c) if so, the steps taken by Government in the matter?

**The Minister of Education (Shri M. C. Chagla):** (a) The India Office Library is in London. The building that formerly housed the Institute of Indian Studies in Oxford, is proposed to be demolished by the Oxford University and the Indian Library there is proposed to be shifted to a roof extension of the Bodleian Library.

(b) It was constructed with the funds raised both in India and England.

(c) The Government of India have strongly protested against the proposal both to the British Government and the Oxford University authorities.

#### **Agricultural University in Gujarat**

**1951. Shri Narendra Singh Mahida:**

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the University Grants Commission has turned down a proposal by the Gujarat Government for a new Agricultural University;

(b) whether the Commission instead suggested that the existing Sardar Patel University, be developed further; and

(c) if so, the reasons therefor?



**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir.

(b) Yes, Sir.

(c) The Commission has based its recommendations on the following grounds:

- (i) If agricultural education is to progress, it should be the concern of the overall educational system and not of agricultural universities only;
- (ii) There should be a few universities which should polarise around agriculture and which should be of the international standards. But these universities may have provision for other disciplines also; and
- (iii) The setting up of agricultural universities should not result in the dis-affiliation of the agricul-

tural colleges from existing universities which are already integrated into their system, as this would weaken the existing universities.

#### Suicide Cases in Delhi

**1952. Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether the cases of suicides have increased recently in Delhi and New Delhi area; and

(b) if so, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). Figures of suicide cases for the year 1966 (upto 30-6-1966) with comparative figures of 1965 together with the known causes, are as follows:

Causes	1965	1966
	(upto 30.6.65)	(upto 30.6.66)
(1) Disturbed family life . . . . .	28	22
(2) Ill health . . . . .	17	16
(3) Failure in love affairs . . . . .	3	3
(4) Failure to secure employment . . . . .	1	2
5) Failure in examination . . . . .	5	5
6) Poverty . . . . .	3	3
(7) To escape from punishment . . . . .	..	1
(8) Mental derangement . . . . .	1	4
(9) Misc & Unknown causes . . . . .	13	17
TOTAL	71	73

The statistics reveal marginal fluctuations, and as compared with the annual increase of population in Delhi, do not indicate an increase in the incidence as compared with the figures of the previous year.

#### Criminal Cases against Tribals in Tripura

**1953. Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) the number of criminal cases instituted by the police of Tripura against the tribals of Sadar and

Khowai sub-division in Tripura since December, 1962; and

(b) the number out of them that were tried in the court and the number of persons who have been punished so far?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) 103.

(b) 69 cases have been tried by courts and 8 persons have so far been punished in 7 cases.

**Grants to Jhumias of Tripura**

1954. **Shri Dasaratha Deb:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether any decision has been taken to enhance the rate of grants-in-aid to be provided to the Jhumias of Tripura; and

(b) if so, the amount that will be made available to each Jhumia hereafter for his rehabilitation?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) No, Sir.

(b) Does not arise.

**Telephone Connections in Mysore State**

1955. **Shri H. C. Linga Reddy:** Will the Minister of **Communications** be pleased to state:

(a) the number of applications for telephone connections pending from Mysore State for the last one year;

(b) the number of telephone connections sanctioned within the last six months in the State; and

(c) the reasons for the inordinate delay in the disposal of applications?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) 10,118.

(b) 2,167.

(c) The delay in disposing of the applications is due to shortage of exchange capacity, cables and other line material. However, steps are being taken to expand the capacity of the existing exchanges, lay additional cable and erect line and wire so that the pending demands are met to the maximum extent consistent with the available resources.

**Fertilizer Factories in Mysore**

1956. **Shri H. C. Linga Reddy:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the number of fertiliser factories functioning at present in Mysore and their location and capacity of production;

(b) whether any of them are sought to be expanded and if so, the extent thereof and at what cost; and

(c) whether the State Government have proposed any new fertilizer factory or expansion programme of any existing factory and if so, Government's reaction thereto?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) There are two fertilizer factories in Mysore State. Their names and capacities are as follows:—

(i) M/s. Mysore Chemicals and Fertilizer, Belagula, Mysore:

*Capacity*

Superphosphate 33,530 tonnes per annum.

Ammonium Sulphate 6,710 tonnes per annum.

(ii) M/s. Chamundi Chemicals and Fertilizer, Mysore:

*Capacity*

Superphosphate 40,640 tonnes per annum.

(b) and (c). No. A letter of intent has, however, been issued to M/s. International Development and Investment Co. Ltd./Dugal Enterprises (P) Ltd., New Delhi, for manufacture of Urea and Complex Fertilizer at Mangalore.

**Advertisements by U.P.S.C.**

1957. **Shri Gulshan:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number of posts advertised by the Union Public Service Com-

mission during 1966 so far with qualifications and scales of pay;

(b) the number of candidates who applied for them and the number out of them finally selected and posted during the said period; and

(c) the number out of them belonging to Scheduled Castes and Scheduled Tribes?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-6743/66.]

#### Confirmation of Employees in Punjab

1958. **Shri Gulshan:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any Department in Punjab in which almost all the employees are not confirmed; and

(b) if so, the name of Department, its strength both officers and subordinates, and the total expenditure of that Department?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). The information is being collected from the State Government and will be laid on the Table of the Lok Sabha as soon as possible.

#### Conference of Heads of Public Undertakings

1959. **Shri Priya Gupta:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether a Conference of heads of Public Undertakings was held in July, 1966, and if so, the names of the Public Undertakings which were invited and of those which were represented at the Conference;

(b) the main subjects discussed therein and the decisions taken and whether organised labour would be consulted; and

(c) how Government propose to implement these decisions including the one on Joint Management Councils?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):**

(a) The 5th Meeting of the Heads of Public Sector Undertakings was held in New Delhi on July 27, 1966. A list of Public sector undertakings invited and represented at the Meeting is laid on the Table of the House (Appendix I). [Placed in Library. See No. LT-6744/66.]

(b) and (c). A list of the items on the Agenda of the Meeting is also laid on the Table of the House. (Appendix II). [Placed in Library. See No. LT-6744/66.] The meeting was not intended to take any decisions on behalf of Government. It was intended to enable exchange of views on the subjects on the agenda. The views of organised labour are taken into account in arriving at Government's decisions on the subjects. Government's decisions on the subjects, including Joint Management Councils would be implemented in consultation, wherever necessary, with the various interests concerned, including the workers' organisations.

#### डाक और तार अधिनियम

1960. श्री अंकार लाल बेरवा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डाक तथा तार अधिनियम 1938 में संशोधन करने का सरकार का विचार है ; और

(ख) यदि हां, तो इस प्रस्ताव की मुख्य बातें क्या हैं ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य सचिव (श्री जगन्नाथ राव) : (क) विधि आयोग ने सरकारी आदेशों के अन्तर्गत 1898 के भारतीय डाकघर अधिनियम के